

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI
MISCELLANEOUS APPLICATION NO. 46 OF 2022
IN
ORIGINAL APPLICATION NO. 05 OF 2022 (PB)**

IN THE MATTER OF:

In Re: News item published in The Indian Express dated 07.01.2022 titled
"Gujarat: At least 06 dead, 20 sick after gas leak at industrial area in Surat"

ALONGWITH:

Brackish Water Research CentreApplicant

Versus

Gujarat State Pollution Control Board & Ors. ...Respondents

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NDoH: 15.02.2023

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Place: New Delhi
Dated: 14.02.2023

FILED AND DRAWN BY:



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**OBJECTIONS BY M/S. CHEMIE ORGANIC CHEMICALS (I) PVT. LTD.
TO THE COMMITTEE REPORT DATED 04.2022 AND THE
ADDITIONAL REPORT DATED 04.06.2022**

MOST RESPECTFULLY SHOWETH:

1. That this Hon'ble Tribunal vide Order dated 18.01.2022 took suo moto cognizance of the media report published in the Indian Express dated 07.01.2022 titled "Gujarat: At least 06 dead, 20 sick after gas leak at industrial area in Surat" and directed the constitution of a nine member Committee, to ascertain, *inter alia*, the sequence of events leading to the gas leak, the persons and authorities responsible and submit the Action Taken Report within four months with the Registrar General.
2. That around the same time, an Original Application No. 05/2022 was filed in the Western Bench of the Ld. Tribunal titled „Brackish Water Research Centre v. Gujarat Pollution Control Board & Others“ alongwith IA No. 08/2022 whereby the Original Applicant has held Hikal Ltd. liable for the gas leak in Surat.

3. That in pursuance of the Order dated 18.01.2022, the Joint Committee submitted its Report before the Hon'ble Tribunal in April 2022 and an Additional Report on 04.06.2022 which were registered as a Miscellaneous Application No. 46 of 2022 in OA No. 05/2022.
4. That on 23.09.2022, M.A. No. 46/2022 in OA No. 05/20211 (Principal Bench) (Joint Committee Report) and O.A. No. 05/2022 (Western Bench) titled *Brackish Research „Brackish Water Research Centre v. Gujarat Pollution Control Board & Others“*, were tagged and heard together by this Hon'ble Tribunal. Upon consideration of the Report of the Joint Committee, this Hon'ble Tribunal while recognising the liability of Hikal Ltd., directed Gujarat State Pollution Control Board to *“put to notice other violators identified in the Report and enable them to file their response, if any”*.
5. That in pursuance of Order dated 23.09.2022, the Gujarat Pollution Control Board had issued Notice on 11.10.2022 to the present Respondent No. 9, Chemie Organic Chemicals Ltd. (hereinafter referred to as the „answering Respondent“), to submit their Response, if any, to the observations of the Joint Committee in Report dated April, 2022 and Additional Report dated 04.06.2022.
6. That in the meanwhile, the Hon'ble Supreme Court vid order dated 18.10.2022, ruled while staying the order of Bombay High Court dated 21.09.2022 in case of *„The National Green Tribunal & Anr. v. the Goa Foundation & Ors“* [SLP No. 17931/2021] , that in case of Quorum available in the Western Bench, the matters should be heard by the same bench. The relevant portion of the Hon'ble Supreme Court is extracted below:

“However we clarify that since two members (one judicial and one expert member) are very much available for the Western Zone Bench, all matters

pertaining to Western Zone, Pune, including the matters arising out of the States of Maharashtra and Goa will be heard only by Pune Bench sitting at Pune”.

A copy of the Order dated 18.10.2022 is annexed as **Annexure R/1**.

7. Notwithstanding the above and for consideration of the matter by the appropriate Bench, the answering Respondent by way of the present Affidavit seeks to submit his response to the observations of the Joint Committee in their Report dated 15.04.2022 and Additional Report dated 04.06.2022. That at the outset it is important to highlight that the answering Respondent is a law abiding entity and is operating its unit with all the requisite compliances.
8. That however, the Report dated April 2022 of the Joint Committee has, albeit wrongly, included the name of the answering Respondent by stating that the answering Respondent was found breaching the norms. The Gujarat Pollution Control Board had also issued Closure Direction on 01.04.2022 [date of the Outward], under Section 5 of the Environment Protection Act, 1986 for the violation of Hazardous & Other Waste (Management and Transboundary) Movement Rules, 2016 and imposed an interim Environmental Damage Cost of fifty lakh rupees. It is humbly submitted that although the answering Respondent has paid the Environment Damage Cost of Rs. 50 lakhs, however, the same has been done in protest. That the unit of the answering Respondent has been operating and disposing of the hazardous waste in complete compliance of with the Hazardous & Other Waste (Management and Transboundary) Movement Rules, including the latest Rules framed in 2016 (hereinafter referred as the „Hazardous Waste Management Rules, 2016) and hence the Environment Damage Cost that

had been imposed and has now been submitted by the answering Respondent, is wrong, unjustified and without any basis in facts and law.

9. That the answering Respondent seeks liberty of this Hon'ble Tribunal to make certain Preliminary Submissions to the findings in the Joint Committee Report, which have wrongly insinuated the answering Respondent as a violator and without due consideration of the sequence of events and compliances/permissions obtained by the answering Respondent for operation of its unit. That infact, the Joint Committee has not examined a single document of the answering Respondent and has wrongly dragged its name into the present litigation on the mere premise that on one occasion the answering Respondent had transported its hazardous waste through tanker services offered by Sangam Enviro Ltd., without verifying that Sangam Enviro Ltd. was engaged for transportation of waste by the answering Respondent's „End User“, Dalmia Bharat Cement Ltd. and not the answering Respondent. Such blatant oversight by the Joint Committee has prejudiced the authorities against the answering Respondent leading to imposition of an unfair environmental damage cost of fifty lakh rupees alongwith closure of the unit of the answering Respondent and this Hon'ble Tribunal may take strict note of the same.

Preliminary Submissions

- I. **The answering Respondent has been disposing of its hazardous waste in compliance with the Hazardous Waste Management Rules, 2016**

10. That Chemie Organic Chemicals Pvt. Ltd. was established at Plot no. 758 in Jhagadia District, Bharuch in Gujarat in April 1984. The License to Establish by Director of Industrial Safety and Health was granted on 25.03.1998.

11. That thereafter the answering Respondent obtained Consent to Establish on 12.10.2004 and Consolidated Consent Authorisation under the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 and Hazardous Wastes (Management and Handling) Rules, 1998 on 22.10.2004. That specifically with respect to the authorisation for hazardous waste, the answering Respondent was disposing the hazardous waste that was generated as per the conditions mentioned in the said Authorisation.
12. That on 11.06.2010, the answering Respondent obtained the Environment Clearance under item no. 5(f) of EIA, 2006 for manufacturing new aniline based products. That the said EC has been further modified on 01.05.2017 for expansion of its unit. The same is available for the perusal of this Hon'ble Tribunal, if required.
13. That the CTE dated 12.10.2004 has been subsequently renewed on 12.10.2011, 21.02.2014 and 28.12.2017. It is pertinent to highlight that as per the latest CTE dated 28.12.2017, the condition no. 2(a) required the answering Respondent to make all efforts for sending the hazardous waste generated by its unit to cement industry for co-processing first and thereafter dispose of the same through other options. True Copy of the CTE dated 28.12.2017 is marked and annexed as **Annexure R/2**.
14. That the answering Respondent has also ensured periodical renewal of the CCA on 21.09.2007, 17.05.2011, 17.09.2012, 21.02.2014, 18.03.2016 and 16.04.2019. That as per the latest CCA dated 16.04.2019, the answering Respondent was required to sell the Dilute Hydrochloric Acid and Dilute Sulphuric Acid to authorized end users in pursuance of a Memorandum of Understanding with them regarding

the same. The CCA in Condition No. 5(A), at item 3 also records that spent carbon generated by the unit is required to be sent to cement for co-processing. True Copy of the CCA dated 16.04.2019 is marked and annexed as **Annexure R/3**.

15. That accordingly, in pursuance of the CTE dated 28.12.2017 and the CCA dated 16.04.2019, the answering Respondent has made arrangements with co-processing units authorised under the Hazardous Waste Management Rules, 2016, including Dalmia Bharat Cement Ltd. for collection and processing of the hazardous waste generated by the unit of the answering Respondent. The answering Respondent has also intimated the Board on numerous occasions regarding sending Dalmia Cement Industries Ltd. for co-processing of the hazardous waste generated in its unit. A Copy of the letter dated 20.01.2021 of the answering Respondent to the Gujarat Pollution Control Board is marked and annexed as **Annexure R/4**.

16. That specifically with respect to its responsibilities under the Hazardous Waste Management Rules, 2016 and conditions in the CCA dated 16.04.2019, the answering Respondent has been undertaking periodic compliance with the following requirements for safe transportation and disposal of its hazardous waste –

- a) Record of the hazardous waste generated by the unit in Form 3 and submitted Annual Returns to the State Pollution Control Board as per Rule 6(5) and Rule 20 of Hazardous Waste Management Rules, 2016. True copy of the latest Form 3 and Form 4 submitted vide letter dated 21.07.2022 to the State Pollution Control Board for the period April 2021 to March 2022 is marked and annexed as **ANNEXURE R/ 5**;

- b) Storage of the hazardous waste generated by the unit as per Rule 8 of the Hazardous Waste Management Rules, 2016 and conditions in the CCA dated 16.04.2019;
- c) Packaging and Labelling of the hazardous waste generated as per Form 8 of the Hazardous Waste Management Rules, 2016;
- d) Maintaining and submitting the Manifest (seven copies) as per Form 10 of the Hazardous Waste Management Rules, 2016 for transportation of hazardous waste to the requisite disposal or processing facilities.

17. That the unit has also been submitting its yearly Environment Statements as required to be submitted to GPCB under sub rule 14 of Environment (Protection) Rules, 1986 of the Environment (Protection) Act-1986. The same are available for scrutiny by this Hon'ble Tribunal, if it so desires.

18. That therefore, the answering Respondent has been in complete compliance of the management of its waste as per the Hazardous Waste Management Rules 2016 . That infact, the periodic renewal of the Authorisation under the Hazardous Waste Management Rules, 2016 requires the State Pollution Control Board to ensure that there has been no violation of the conditions of the previous authorisation. It is humbly submitted that this clearly establishes that the unit of the answering Respondent has ensured complete compliance with its responsibilities for management of hazardous waste under the Hazardous Waste Management Rules, 2016.

II. The answering Respondent has been wrongly insinuated as a violator for the improper disposal of waste of a third party, Hikal Ltd. by Sangam Enviro Ltd. in Sachin GIDC area, Surat

19. That at the outset it is humbly submitted that the answering Respondent has been wrongly included in the present OA No. 05/2022 which pertained to improper disposal of hazardous waste of Hikal Ltd. by the tankers engaged by Sangam Enviro Ltd. on 06.01.2022.
20. That prior to the events of wrongful disposal of hazardous waste by Sangam Enviro Ltd. on 06.01.2022 in Surat, the answering Respondent had on 22.12.2021 given 27.260 MT of process and residue waste to Sri Sai Tanker (Vehicle No. GJ-06 -TT-8555) of Sangam Enviro Ltd. It is pertinent to highlight herein that the said Tanker was bound for the Odisha cement plant of Dalmia Bharat Cement Ltd.
21. That however, the tanker which had illegally disposed of the hazardous waste at Surat in January, 2022 was undertaken by different tankers (Vehicle no. GJ-06-BT-6421 and GJ-06-BT-6221) and did not include any hazardous waste from the unit of the answering Respondent. That this Hon'ble Tribunal vide Order dated 18.01.2022 had enquired from the Ld. Joint Committee to *inter alia* find out the industries whose hazardous waste was being transported by Sangam Enviro Ltd. However, the hazardous waste of the answering Respondent had already been disposed before the date of the unfortunate gas leak in Surat. Thus, no liability should have been imposed on the answering Respondent for the illegal disposal of the hazardous waste in Surat by the tankers owned by Sangam Enviro Ltd. and carrying the waste of Hikal Ltd. True copy of the Material Outward Register of the answering Respondent, recording the vehicle number of the tanker of Sangam Enviro Ltd. is marked and annexed as **Annexure R/6**.

III. The answering Respondent cannot be held liable for the illegal activities of an independent transporter, Sangam Enviro Ltd.

engaged by its End User – Dalmia Bharat Cement Ltd., for transportation of hazardous waste

22. That in pursuance of the Arrangement with Dalmia Cement Ltd., the answering Respondent had been sending them waste for co-processing in their cement plants. It is pertinent to highlight that Dalmia Cement Bharat Ltd had authorised Sangam Enviro Pvt Ltd . for collection, transportation of hazardous waste to the plants of by Dalmia Cement Bharat Ltd. at Odisha, Karnataka and Bihar. Copies of the letter of Authorization dated 24.05.2021 and 13.11.2021 of Dalmia Cement Bharat Ltd. which were shared by Dalmia with the answering Respondent is marked and annexed as **Annexure R/7 (Colly)**
23. That in pursuance of the Authorization letter, a Memorandum of Understanding was also signed between Dalmia Cement Bharat Ltd and Sangam Enviro Pvt. Ltd., wherein it was agreed that Sangam Enviro Pvt. Ltd would supply hazardous waste from Gujarat to Dalmia Cement Bharat Ltd. True copy of the relevant extracts of the Memorandum of Understanding dated 16.12.2021 between Sangam Enviro Ltd. and Dalmia Cement Bharat Ltd. is annexed herein as **Annexure R/8**.
24. That accordingly, Dalmia Cement Bharat Ltd. would send tankers of Sangam Enviro Ltd. for collection of the hazardous waste from the unit of the answering Respondent among others to the cement processing plant of Dalmia Cement Bharat Ltd. It is important to emphasize that the answering Respondent had not engaged the services of Sangam Enviro Ltd. but was allowing them to pick up their hazardous waste due to the authorisation letters of Dalmia Cement Bharat Ltd.
25. That further, it has been submitted in the Joint Report that the tanker (Vehicle No. GJ-06 -TT-8555) that was carrying hazardous waste from

the unit of the answering Respondent has illegally disposed of the said hazardous waste in Amla Khadi, Ankleshwar . It is humbly submitted that as per Rule 18(6) of the Hazardous Waste Management Rules, 2016, the responsibility for safe transport of the hazardous material is with the one who arranges for the transport and has the necessary authorisation from the State Pollution Control Board. In the present scenario, the onus of ensuring safe transportation was on the receiver of the hazardous waste/the end-user, Dalmia Bharat Cement Ltd. Thus, the answering Respondent cannot be held liable for ensuring safe transportation of the hazardous waste since the transport was arranged by Dalmia Cement Ltd.

26. That this has further been proved in Order dated 17.03.2022 of the Hon'ble High Court of Gujarat in the case of „Mayank Jayantbhai Shah s/o Jayant Manharlal Shah vs State of Gujarat“, stating that it would be the responsibility of the transporter to take waste by-products to its destination. Further, the petitioner company or the petitioner himself cannot be held liable as he would have no knowledge of any misdeed of the transporter. The liability would thus lie on the company who engages the transporter, and it is the duty of the transporter to see that the said waste product reaches plant or to its destination. The relevant excerpts of the Order dated 17.03.2022 is marked and annexed herein as **Annexure R/9**.

27. That further, the answering Respondent, in pursuance of its duty under Rule 19 of the Hazardous Waste Rules, 2016 ensured that before transportation of the hazardous waste, seven copies of the Manifest were prepared through the online Manifest system of the Gujarat Pollution Control Board. The Manifest recorded the details of the waste sent for

transportation, details of the transporter and the receiving unit's details. That as per the said Rule, Copy 6 of the Manifest is required to be sent by the Receiver to the Sender of the Waste. Dalmia Ltd. had shared their copy of the Manifest, with their original stamp, establishing that the hazardous waste sent by the answering Respondent was received by their unit in Odisha. The said Copies of the Manifest were also uploaded on the online portal of the Gujarat Pollution Control Board. True Copy of the Manifest with the stamp of Dalmia Cement Ltd. is marked and annexed as **Annexure R/10**.

28. That infact, Sangam Enviro Ltd. had raised Tax Invoice No. 1141 on 01.01.2022, much before the alleged Surat gas leak incident, for transportation of the hazardous waste from the unit of the answering Respondent to the cement processing plant of Dalmia Bharat Cement Ltd. True Copy of the tax invoice is marked and annexed herein as **Annexure R/11**.

29. That subsequently, the incident of the gas leak occurred on 06.01.2022, allegedly due to improper disposal of the hazardous waste in Sachin GIDC area in Surat by another tanker of Sangam Enviro Ltd. carrying the hazardous waste from Hikal Ltd. It is only through the newspaper reports regarding the incident that the answering Respondent was made aware of the alleged illegal activities of Sangam Enviro Ltd.

30. That upon knowledge of the said alleged illegality, the answering Respondent had sent an email to Sangam Enviro Ltd. on 10.01.2022, terminating all agreements and contracts for transportation of the hazardous waste from the unit of the unit of the answering Respondent to Dalmia Cement Ltd. for abundant precaution. An email regarding the same was shared with Dalmia Bharat Cement Ltd. as well. True copy of

the emails dated 10.01.2022 and 25.01.2022 are marked and annexed as **Annexure R/12 (Colly)**.

31. That the answering Respondent also filed a complaint in the local police station, Jhagadia on 27.01.2022 against M/s Sangam Enviro Pvt. Ltd. for cheating them by raising an invoice despite failing to unload the tanker no. GJ-06-TT-8555 at OCL India Ltd. (Dalmia Cement Bharat Ltd.) . True Copy of the police complaint dated 27.01.2022 is marked and annexed **Annexure R/13**.

32. That a police investigation was carried on, during which the Rubber Stamp of not only Dalmia Cement (Bharat) Ltd. but also of Satguru Transport was found in the house of one Nilesh Behera, Director of Sangam Enviro Pvt Ltd. It is pertinent to note that the said rubber Stamp of Dalmia Cement (Bharat) Ltd. was used fraudulently by M/s Sangam Enviro Pvt. Ltd. in Copy 6 of the Manifest to show that the tanker was received by Dalmia Cement Ltd. True copy of the Police Panchnama dated 05.02.2022 alongwith its translation is marked and annexed as **Annexure R/14**.

33. That despite ensuring compliance with the Hazardous Waste Management Rules, 2016 with respect to the responsibilities of the send of hazardous waste, the answering Respondent was arbitrarily labelled as a violator by the Joint Committee of Hazardous Waste Management Rules, 2016. The Gujarat Pollution Control Board had been continuously monitoring the unit of answering Respondent and on the basis of the same renewing its Consolidated Consent Authorisation. However, for reasons best known to them, they have held the answering Respondent liable for the wrongful disposal of hazardous waste by

Sangam Enviro Ltd. and had issued the closure directions on 04.2022 alongwith an interim environment damage cost of rupees fifty lakhs.

34. That the answering Respondent subsequently submitted its detailed response to the Closure Directions on 11.04.2022 alongwith the RTGS slip of rupees fifty lakhs for the Environment Damage Cost. It is reiterated that the sum of rupees fifty lakhs has been paid in protest and was unfair, unreasonable as the answering Respondent cannot be held liable for the wrongful acts of a third party. True Copy of the RGTS slip dated 05.04.2022 along with application for revocation of closure order dated 11.04.2022 is marked and annexed herein as **Annexure R/15**.

35. That thereafter the Gujarat Pollution Control Board had undertaken an inspection of the unit of the answering Respondent and accordingly has now revoked the Closure Order on 16.07.2022. That the same substantiates the submissions of the answering Respondent that the hazardous waste from its unit was being disposed and transported in compliance with the Hazardous Waste Management Rules, 2016. However, due to the oversight of the Joint Committee, the answering Respondent has been dragged into the present litigation and has suffered a loss of approximately fifty five lakhs, apart from the loss suffered due to closure of its unit and involvement in the pending litigation and more importantly their reputation for which separate remedies are being worked out. The answering Respondent urges this Hon'ble Tribunal to take strict note of the same. True Copy of the Revocation Order dated 16.07.2022 is marked and annexed as **Annexure R/16**.

Para- Wise Reply on Merits

1. **Response to Para 27, Pg 43 of the Joint Committee Report dated 15.04.2022– “*Illegal Disposal of Chemical at Amla Khadi...one of the industries Chemie Organics was noticed committing violations*”.**

It is humbly submitted that the answering Respondent cannot be held liable for the wrongful disposal of the hazardous waste collected on 22.12.2022 by Sangam Enviro Ltd. from the unit of the answering Respondent, apart from three other industries. It is reiterated that the answering Respondent was allowing Sangam Enviro Ltd. to pick up waste from its unit in pursuance of the authorisation letters of Dalmia Cement Bharat Ltd.. It is reiterated that in pursuance of Rule 19 of the Hazardous Waste Management Rules, 2016, Dalmia Cement Bharat Ltd. was responsible for ensuring safe transportation of the hazardous waste. The Hon'ble High Court of Gujarat in the case of „Mayank Jayantbhai Shah S/O Jayant Manharlal Shah v/s State of Gujarat“ has also held that the Company cannot be held liable for the misdeeds of the transporter. The contents of para 12 to 14 may be read as a response to para 27 of the Joint Committee Report and are not being repeated for the sake of brevity.

That further with respect to the inspection of the premises of the answering Respondent by the Gujarat Pollution Control Board , the answering Respondent had responded to each query in detail vide Reply letters dated 07.01.2022, 03.02.2022, 16.03.2022 and 06.05.2022. However, for reasons best known to the Gujarat Pollution Control Board, the answering Respondent was served with a Closure Order bearing Outward No.637392 dated 01.04.2022, without considering the replies and the evidence submitted in the abovementioned response

letters. The same has now been revoked by the Gujarat Pollution Control Board on 16.07.2022 on account of the inspection dated 06.05.2022, submission of undertaking for compliance dated 16.04.2022, submission of 50,00,000 as Environment Damage Cost and 2,50,000 as Bank Guarantee by the answering Respondent. It is reiterated that the answering Respondent was wrongly served with the Closure Order, imposing an environment damage cost of fifty lakh rupees, despite ensuring compliance with all its responsibilities under the Hazardous Waste Management Rules, 2016.

2. **Response to para 130,Pg 100 of the Joint Committee Report dated 15.04.2022 stating that – “ *Chemie Organic Chemical was found breaching the norm/conditions etc. hence interim environmental damages have been ordered to be paid in the sum of Rs.50 Lakhs. The order of closer is Annexed herewith Mark Annexure-28*”**

It is humbly submitted that the Joint Committee has wrongly concluded that the answering Respondent has been violating norms/ conditions. Para 12 to 14 are being reiterated as a response to para 130 of the Joint Committee Report and are not being repeated for the sake of brevity.

It is reiterated that the said Closure Order has been revoked by the Gujarat Pollution Control Board on 16.07.2022 on account of the inspection dated 06.05.2022, submission of undertaking for compliance dated 16.04.2022, submission of 50,00,000 as Environment Damage Cost and 2,50,000 as Bank Guarantee by the answering Respondent.

3. That in the light of the abovementioned fact and position of law, it is humbly submitted that the answering Respondent has been wrongly insinuated as a violator by the Joint Committee for the wrongful actions of Sangam Enviro Ltd. due to the blatant oversight of the Committee

members, including the Regulatory Authorities in reviewing the authorisation letters and Memorandum of Understanding of Dalmia Cement Bharat Ltd. with Sangam Enviro Ltd. for transportation of hazardous waste. That the answering Respondent has been in constant communication with the Gujarat Pollution Control Board as is evident vide letter dated 20.12.2021 which establishes that the regulatory authorities were aware regarding the nature of engagement between the answering Respondent and Dalmia Cement Bharat Ltd. However, for reasons best known to them, an Environment Damage Cost of fifty lakhs was imposed by the Gujarat Pollution Control Board in its Closure Order bearing Outward No.637392 dated 01.04.2022. That although the EDC that was imposed is arbitrary and without any substantial basis in facts and law, the answering Respondent has paid the same to the Gujarat Pollution Control Board an which may be kindly directed to be returned, by this Hon'ble Tribunal. In view of the same, nothing further remains and the present matter may be disposed of to the extent of the allegations of wrongful conduct made by the Joint Committee against the answering Respondent.

Place: New Delhi
Dated: 14.02.2023

FILED AND DRAWN BY:



SANJAY UPADHYAY
Advocate for the Respondent No. 9

BEFORE THE NATIONAL GREEN TRIBUNAL,

PRINCIPAL BENCH AT NEW DELHI

MISCELLANEOUS APPLICATION NO. 46 OF 2022

IN

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IN THE MATTER OF:

Brackish Water Research Centre

...Applicants

Versus

Gujarat State Pollution Control Board & Ors.

....Respondents

AFFIDAVIT

I, Mayank Shah, S/o Jayant Shah age about 42, Director of Chemic Organic Chemicals (India) Pvt. Ltd. R/o, Hemu Plaza, Bldg, Station Rd, LIC Colony, Suresh Colony, Vile Parle, W, Maharashtra - 400056, presently at New Delhi. do hereby solemnly affirm and declare as under:

- 1. That in my capacity as a party in the abovementioned matter I am fully conversant with the facts and circumstances of the case, as such I am competent to swear to this affidavit.
- 2. That the accompanying Objections to the contents of the Joint Committee Report dated 15.04.2022 has been drafted by the Counsel under my instructions and the contents of the same are true and correct to my knowledge and no part of it is false and nothing material has been concealed therefrom.

FOR CHEMIEORGANIC CHEMICALS (INDIA) PVT. LTD

[Signature]
Authorised Signatory
DEPONENT

I Identified the deponent/executant who has Signed in my presence.

Verification:

29 DEC 2022

Verified at New Delhi on thisday of December, 2022 that the contents of the above affidavit are true and correct to the best of my knowledge and no part of it is false and nothing material has been concealed therefrom.

FOR CHEMIEORGANIC CHEMICALS (INDIA) PVT. LTD

[Signature]
Authorised Signatory
DEPONENT



CERTIFIED THAT THE DEPONENT Mayank Shah S/o, W/o D/o Jayant Shah Identified By Roop Singh has solemnly affirmed and declared that the contents of the affidavit which have been read & explained to him are true and Correct to his knowledge.

ROOP SINGH
Notary Public, Delhi (INDIA) 29 DEC 2022

ITEM NO.43

COURT NO.8

SECTION IX

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 17931/2022

(Arising out of impugned final judgment and order dated 21-09-2022 in PILWP No. 4/2022 passed by the High Court Of Judicature At Bombay At Goa)

THE NATIONAL GREEN TRIBUNAL & ANR.

Petitioner(s)

VERSUS

THE GOA FOUNDATION & ORS.

Respondent(s)

(IA No.152085/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.152086/2022-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 152085/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 155828/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 152086/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 18-10-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MRS. JUSTICE B.V. NAGARATHNA

For Petitioner(s)

Mr. Dushyant Dave, Sr. Adv.
Mr. Arvind P. Datar, Sr. Adv.
Mr. Santosh Krishnan, AOR

For Respondent(s)

Ms. Indira Jai Singh, Sr. Adv.
Ms. Narma Alvares, Adv.
Mr. Paras Nath Singh, Adv.
Mr. Rohin Bhatt, Adv.
Ms. Nupur Kumar, AOR
Mr. Om Dcosta, Adv.UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

By way of ad-interim order, we stay the directions

mentioned in paragraph 56 of the impugned order.

However, we clarify that since two Members (One Judicial and one Expert Member) are very much available for Western Zone Bench, all matters pertaining to Western Zone, Pune, including the matters arising out the States of Maharashtra and Goa will be heard only by Pune Bench sitting at Pune.

(DEEPAK SINGH)
COURT MASTER (SH)

(ANJU KAPOOR)
COURT MASTER (NSH)

-TRUE COPY-



GUJARAT POLLUTION CONTROL BOARD

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By R.P.A.D.

Consent to Establish (NOC) - Amendment
CTE AMENDMENT NO: CTE - 88611

NO: GPCB/ANK/CCA- 164(5)/ID-15014/431470

DT: 28/12/2017

To,
M/s. CHEMIE ORGANIC CHEMICALS (I) P. LTD.,
PLOT NO: 758,
GIDC ESTATE JHAGADIA,
DIST-BHARUCH.

SUB: Amendment in Consent to Establish (NOC) under Section 25 of Water Act 1974 and Section 21 of Air Act 1981.

REF: (1) Your NOC application No. 120553 dated 31/05/2017.
(2) CCA No. AW11 - 60005 dated 21/02/2014.
(3) CCA Amendment No. 75746 dated 18/03/2016.

Sir,

Without prejudice to the powers of this Board under the Water (Prevention and Control of Pollution) Act-1974, the Air (Prevention and Control of Pollution) Act-1981 and the Environment (Protection) Act-1986 and without reducing your responsibilities under the said Acts in any way, this is to inform you that this Board grants **Consent to Establish (NOC)** for proposed changes in an industrial plant/activities at **PLOT NO: 758, GIDC ESTATE JHAGADIA, DIST: BHARUCH** to manufacture the following proposed products. The Validity of this order will be up to **02/10/2022**.

1. The list of proposed products to be manufactured shall be as follows:

Sr. No.	Name of Products	Capacity (TPM)		
		Existing	Proposed	Total
Products - Synthetic Organic Chemicals				
1.	2:4 Di-Chloro Aniline	Nil	100	100
2.	Ortho Nitro Chloro Benzene AND/OR Para Nitro Chloro Benzene	Nil	1,850	1,850
3.	Meta Nitro Chloro Benzene	Nil	200	200
4.	Ortho Anisidine AND/OR Para Anisidine	Nil	600	600
5.	Ortho Nitro Anisole AND/OR Para Nitro Anisole	Nil	600	600
6.	Ortho Toludine AND/OR Para Toludine	Nil	300	300
7.	Meta Di Chloro Benzene	Nil	300	300
8.	N-Iso Propyl Para Chloro Aniline	Nil	100	100
9.	Ortho Chloro Aniline	Nil	150	150
10.	Ortho Phenylene Di Amine AND/OR Para Phenylene Di Amine AND/OR Meta Phenylene Di Amine	Nil	400	400
11.	2,4 Di Nitro Aniline	Nil	100	100
12.	Ortho Nitro Aniline AND/OR Para Nitro Aniline	Nil	200	200

13.	Ortho Chloro Para Nitro Aniline Para Chloro Ortho Nitro Aniline	AND/OR	Nil	200	200
14.	2-Chloro 4-Amino Phenol 4-Chloro 2-Amino Phenol	AND/OR	Nil	100	100
15.	2,4 Di Nitro Anisole		Nil	50	50
16.	2,4 Di Chloro Acetophenone		Nil	100	100
17.	Mono Chloro Benzene		3,050	Nil	3,050
18.	Para DPara Di-Chloro Benzene				
19.	Ortho Ortho Di-Chloro Benzene				
20.	2:4 Di 2:4 Nitro Chloro Benzene		775	Nil	775
21.	2:6 Di Nitro Chloro Benzene				
22.	2:5 Chloro Nitro Benzene				
23.	3:4 Di Chloro Nitro Benzene				
24.	Tri Chloro Benzene		500	Nil	500
25.	Tetra Chloro Benzene		200	Nil	200
26.	Tri Chloro Nitro Benzene		500	Nil	500
27.	Nitro Benzene		500	Nil	500
28.	Aluminum Chloride		1,000	Nil	1,000
29.	Sodium Hypochlorite		100	Nil	100
30.	Di Chloro Aniline (2:3 DCA / 2:5 DCA / 3:4 DCA)		500	Nil	500
31.	2:4:5 Tri Chloro Aniline		100	Nil	100
32.	Chloro Aniline (Meta CA / Para CA)		300	Nil	300
Total - Synthetic Organic Chemicals			7,525	5,350	12,875
↳ Products - Inorganic Chemicals					
1	Ferrous Sulfate	OR	4,900	Nil	4,900
1-a	Aluminum Sulfate		1,400	Nil	1,400
2	Pure Hydrochloric Acid (30%)	OR	5,300	Nil	5,300
2-a	Calcium Chloride	OR	2,500	Nil	2,500
2-b	Chlorosulphoic Acid		4,900	Nil	4,900
Total- Inorganic Chemicals			10,200	Nil	10,200
↳ Co-Products					
1.	Ortho / Para Nitro Phenol (Co-Products of Ortho / Para Nitro Anisole)		Nil	27	27
2.	2,4 Di Nitro Phenol (Co-Products of 2,4 Di Nitro Anisole)		Nil	2.5	2.5
3.	Dil. Sulfuric Acid		1,630	1,092	2,722
4.	Dil. Hydrochloric Acid		5,300	608	5,908

2. **SPECIFIC CONDITIONS:-**

- All the efforts shall be made to send hazardous waste to cement industry for Co-processing first & there after it shall be disposed through other option.
- Unit shall follow spent solvent management guideline framed by board.
- Spent solvent generated during manufacturing shall be recovered by way of in house distillation in such a manner that recovery shall not be less than 90 percent and recovered solvent shall be reused in the process within premises.



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- d. Unit shall sell their co-products/ By product / Hazardous waste to authorized units having Rule-9 permission after making MoU.
- e. Unit shall comply with all the conditions stipulated by SEIAA in order of Environment Clearance obtained vide letter No. SEIAA/GUJ/EC/5(P)/691/2017 dated 01/05/2017.
- f. Unit shall include Dil. H₂SO₄ / Dil. HCL as their Hazardous Waste.
- g. Unit shall submit MoU done with end user for selling of Dil. H₂SO₄ / Dil. HCL & Rule-9 permission.
- h. Unit shall submit MoU done with end user for selling of Acetic Acid / Nitrosyl Sulphuric Acid & Rule-9 permission as required by EC.
- i. The domestic wastewater generation shall not exceed 23 KL/day for proposed project and it shall be treated in STP and reused for gardening within the premises.
- j. Unit shall provide hazardous waste storage facility for process waste.
- k. Unit shall sell their by- products to the industries having Rule-9 permission.
- l. Unit shall submit compliance of solid fuel guideline.

3. CONDITION UNDER THE WATER ACT:

3.1 The condition No. 3.3 for Water Consumption under Water Act of the CCA order No: AWH-60005 issued vide letter no. GPCB/ BRCH/ CCA-164(4)/ ID-15014/205147 dated 21/02/2014 and further amended dated 18/03/2016 is amended and shall now be read as under.

- a) Domestic: 29 KL/Day (Existing 15 KLD + Proposed 14 KLD)
 - b) Industrial: 1167 KL/Day (Existing 704 KLD + Proposed 463 KLD)
 - c) Gardening: 40 KL/Day (Existing 10 KLD + Proposed 30 KLD)
- Total: 1236 KL/Day (Existing 1142 KLD + Proposed 94 KLD)**

3.2 The condition No. 3.1 & 3.2 for Wastewater Generation under Water Act of the CCA order No: AWH-60005 issued vide letter no. GPCB/ BRCH/ CCA-164(4)/ ID-15014/205147 dated 21/02/2014 and further amended dated 18/03/2016 is amended and shall now be read as under.

- a) Domestic: 23 KL/Day (Existing 12 KLD + Proposed 11 KLD)
 - b) Industrial: 168 KL/Day (Existing 16 KLD + Proposed 152 KLD)
- Total: 191 KL/Day (Existing 28 KLD + Proposed 163 KLD)**

3.3 Condensate water from process @ 41 KLD will be reused for boiler make up.

3.4 Boiler blow-down @ 22 KLD and Cooling blow-down @ 5 KLD is reused for APCM and same practice will be followed after proposed expansion.

3.5 Total effluent generated from process, APCM & Washing will be 200 KLD. Treated effluent from ETP @194 KLD will be reused for APCE@ 21 KLD and dust suppression in coal handling @ 5 KLD. Remaining treated effluent @ 168 KLD will be discharge into underground drainage system of Jhagadia Pipeline Project by NCT.

3.6 Difference of 6 KLD is salt generated from MEE. It will be disposed of by landfilling at TSDF site.

3.7 168 KLD treated effluent shall be discharged to New NCT Jhagadia pipeline and 23 KLD domestic sewage shall be disposed off through septic tank/soak pit system as per previous CCA conditions.

3.8 The quality of industrial effluent shall conform to the following standards (as per GPCB norms, whichever is applicable)

Parameters	Max. permissible values (in milligram/liter except for pH and Temperature) for discharge of treated effluent
pH	6-9
Biological Oxygen Demand, BOD ₃ , 27° C	100
Chemical Oxygen Demand (COD)	500
Total Suspended Solids (TSS)	100
Temperature, ° C	Shall not exceed more than 5° C above ambient water temperature
Oil & Grease	10
Ammonical -Nitrogen	50
Total Kjeldahl Nitrogen (TKN)	50
Nitrate- Nitrogen	50
Flouride	15
Sulphides, as S	5
Phenolic compounds (as C ₆ H ₅ OH)	5
Total Residual Chlorine	1
Zinc	15
Iron	3
Copper	3
Trivalent Chromium	2
Manganese	2
Nickel	3
Arsenic	0.2
Cyanide, as CN	0.2
Vanadium	0.2
Lead	0.1
Hexavalent Chromium	0.1
Selenium	0.05
Cadmium	0.05
Mercury	0.01
Bio-assay test	90 % Survival of fish after 96 hours in 100 % effluent.
Colour & Odor	All efforts shall be made to remove Colour & unpleasant odour as far as possible
Insecticides / Pesticides	Absent

- 3.9 The effluent conforming to the above standards shall be discharged into onshore effluent conveying over-ground pipeline for collection of treated effluent from member industrial units of Jhagadia industrial estates and conveyance of the collected effluent upto the Kantiyajal booster (Jhagadiya-to- Kantiyajal) Pumping Station, Village: Kantiyajal, Dist: Bharuch which shall be ultimately discharged into deep sea at a location designated by NIO i.e. Latitude 21 28' 10.2" N Longitude 72 33' 45" E.
- 3.10 Unit shall be required to make storage facilities to store the effluent for at least 72 hours by providing acid proof brick lined impervious tanks/HDPE tanks.



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- 3.11 Unit shall implement & follow communication plan so that respected work can be done in minimum response time in case of emergencies.
- 3.12 Hydraulic Load given to member unit of NCT Jhagadia Pipeline Project is non-transferable i.e. member unit cannot sell or buy hydraulic load to/from any other units. No addition / alteration of the booked volume shall be done without permission of the Board.
- 3.13 Hydraulic load of unit shall be as per record given by NCT to the GPCB as on 10/01/2017.
- 3.14 Unit shall provide online monitoring system for pH & TOC with recorder & magnetic flow meters for flow measurement of treated wastewater.
- 3.15 Unit shall have only one authorized outlet over the ground with full access from outside the premises, as per design approved by NCT Jhagadia Pipeline Project authority.
- 3.16 Unit shall make fixed arrangement for discharge of the effluent from their Final collection tanks to the over-ground drainage network of NCT Jhagadia Pipeline. Unit shall not keep any by-pass line or system or loose or flexible pipe line for discharge of the effluent into over-ground drainage network of NCT overhead Jhagadia Pipeline.
- 3.17 Magnetic flow meters shall be installed at the inlet & outlet of effluent collection tanks/ETP to measure the quantity of effluent discharged into the over-ground drainage network of NCT Jhagadia Pipeline.
- 3.18 Unit shall affix of water meters as per Section 4 (1) of the water (Prevention and Control of Pollution) Cess Act - 1977 for the purpose of measuring and recording the quantity of water consumed at such places as may be required, within 15 days and it shall be presumed that the quantity indicated by the meter has been consumed by the unit until the contrary is proved.
- 3.19 Unit shall provide adequate / safe effluent sampling facility for the effluent being stored in final collection / discharge tank of ETP or being discharged into NCT Jhagadia Pipeline.
- 3.20 Unit shall put up at the entrance a board displaying the name of unit, particulars of the products/ process, the name of proprietor/partners /directors of the unit, NCT Jhagadia Pipeline Project membership number & date of joining of NCT Jhagadia Pipeline Project, the electricity consumer number as on the record of DGVCL.
- 3.21 Unit shall have to display on-line data outside the main factory gate with regard to and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises.
- 3.22 Unit shall either stop or curtail its production activities if the effluent is not conforming to the standards of NCT Jhagadia Pipeline specified by GPCB.

- 3.23 The authorized representative of NCT Jhagadia Pipeline Project shall have right of entry at any time for the purpose of inspection and monitoring the effluent collection facilities/ETP (if required) of Unit.
- 3.24 Unit shall have to keep accurate records of quality & quantity of effluent discharged to NCT Jhagadia Pipeline on day-to-day basis. Separate logbook shall be maintained for recording the data & shall be made available for inspection as & when asked.
- 3.25 Unit shall keep accurate records of quantity of production of each product, quantity of water consumption, quantity of effluent generated and consumption of electricity on day to day basis and required to submit the complied record of each month to GPCB on or before fifth day of the succeeding month.
- 3.26 In case of incinerators or MEE, the flow measuring devices for mother liquor/ toxic effluent/ Non-biodegradable effluent, light diesel oil, Furnace oil, etc. i.e. fuel used for combustion, air used for combustion shall be separately provided. Incinerator temperature recording devices as well as gaseous flow measuring devices for scrubber shall also be provided. These data of temperature & flow should be recorded every day & submitted to GPCB on monthly basis.
- 3.27 Disposal system for storm water shall be provided separately. In no circumstances storm water shall be mixed with the industrial effluent.
- 3.28 Leachate from the hazardous solid waste, if any shall also be connected into a collection tank through leachate collection facilities and shall be treated along with industrial effluent and final treated effluent shall be discharged to the NCT Jhagadia Pipeline.
- 3.29 If the NCT Jhagadia Pipeline Project authority terminates the membership of Pipeline Project, the NCT Jhagadia Pipeline Project member unit shall have to close down the manufacturing activities/industrial operation of the process plant immediately until the NCT Jhagadia Pipeline Project membership is resumed.
- 3.30 The Environmental Management Unit/Cell shall be setup to ensure implementation on and monitoring of environment safeguards and other conditions stipulated by statutory authorities. The Environmental Management Cell / Unit shall directly report to the Chief Executive of the organization and shall work as a focal point for internalizing environmental issued. These Cells also coordinate the exercise of environmental audit and preparation of environmental statements.
- 3.31 The Environmental audit shall be carryout yearly, if applicable. The environmental statements pertaining to the previous year shall be submitting to this State Board latest by 30th September every year.
- 3.32 Adequate plantation shall be carried out all along the periphery of the industrial premises in such a way that the density of plantation is at least 1000 trees per acre of land and a green belt of 5 meters width is developed.
- 3.33 In case of change of ownership/ management the name and address of the new ownership/ partners/ directors/ proprietor should immediately be intimate to the Board. Also any change in equipment or working conditions as mentioned in the consents form/ order should immediately be intimated to this Board.



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3.34 The Board reserves the right to review and/or revoke the consent and / or make modifications in the conditions which it seems fit in accordance with provisions of Water Act-1974.

4. CONDITIONS UNDER THE AIR ACT:

4.1 The condition No. 4.1 for Fuel Consumption under Air Act of the CCA order No: AWH-60005 issued vide letter no. GPCB/ BRCH/ CCA-164(4)/ ID-15014/205147 dated 21/02/2014 and further amended dated 18/03/2016 is amended and shall now be read as under.

Sr. No.	Name of fuel	Quantity		
		Existing	Proposed	Total
1.	Imported Coal / Lignite	76.8 TPD	103.2 TPD	180 TPD
2.	Furnace Oil	275 Lit/Hr	---	275 Lit/Hr
3.	HSD	400 Lit/Hr	150 Lit/Hr	550 Lit/Hr

4.2 The condition No. 4.2 for Flue gas stacks under Air Act of the CCA order No: AWH-60005 issued vide letter no. GPCB/ BRCH/ CCA-164(4)/ ID-15014/205147 dated 21/02/2014 and further amended dated 18/03/2016 is amended and shall now be read as under.

Stack No.	Stack attached to	Stack Height in Meter	Air Pollution Control Measure (APCM)	Parameter	Permissible limit
1.	Steam Boiler (Cap. 14.5 TPH)	35	Multi Cyclone Separator with Bag Filter		
2.	Steam Boiler (Cap. 20 TPH)	35	Electro Static Precipitator followed by caustic scrubber (in case of Lignite Use)		
3.	Heater (attached with CaCl ₂ Plant)	15	Bag Filter	PM	150 mg/NM ³
4.	Thermic Fluid Heater (Cap. 10 Lac kcal/hr)	15	---	SO ₂	100 PPM
				NO _x	50 PPM
5.	D. G. Set (2 x 1000 KVA)	12	---		
6.	D. G. Set (Cap. 500 KVA)	8	---		
7.	D. G. Set (Cap. 500 KVA)	8	---		

4.3 The condition No. 4.3 for Process gas stacks under Air Act of the CCA order No: AWH-60005 issued vide letter no. GPCB/ BRCH/ CCA-164(4)/ ID-15014/205147 dated 21/02/2014 and further amended dated 18/03/2016 is amended and shall now be read as under.

Stack No.	Stack attached to	Stack Height in Meter	Air Pollution Control Measure (APCM)	Parameter	Permissible limit
1.	Chlorinator	20	Water Scrubber + Alkali Scrubber	HCl	20 mg/NM ³
2.	Nitrator	20	Alkali Scrubber	Cl ₂	9 mg/NM ³
3.	Reactor of MNCB (for Product 3)	20	Water Scrubber + Alkali Scrubber	NO _x	25 mg/NM ³
4.	Reactor of MNCB (for Product 7)		Water Scrubber + Alkali Scrubber + Acidic Scrubber	HCl	20 mg/NM ³
5.	Reactor of Amination (for Product 11 to 13)	20	Water Scrubber - 2 Nos. in series	NH ₃	175 mg/NM ³

4.4 The concentration of the following parameters in the ambient air within the premises of the industry shall not exceed the limits specified hereunder.

Sr. No.	Parameters	Permissible Limit (microgram /M ³)	
		Annual	24 Hours Average
1.	Particulate Matter (PM ₁₀)	60	100
2.	Particulate Matter (PM _{2.5})	40	60
3.	Oxides of Sulphur (SO _x)	50	80
4.	Oxides of Nitrogen (NO _x)	40	80

- Annual arithmetic mean of minimum 104 measurements in a year at a particular site taken twice a week 24 hourly at uniform intervals.
- 24 hourly or 08 hourly or 01 hourly monitored values, as applicable, shall be complied with 98% of the time in a year. 2% of the time, they may exceed the limits but not on two consecutive days of monitoring.

4.5 All measures (APCM) for the control of environmental pollution shall be provided before commencing production.

5 CONDITIONS UNDER HAZARDOUS & OTHER WASTES (MANAGEMENT & TRANSBOUNDARY MOVEMENT) RULES, 2016

- 5.1 Unit shall comply with provisions of Hazardous & Other Wastes (Management & Transboundary Movement) Rules-2016.
- 5.2 Unit shall obtain authorization under Hazardous & Other Waste (Management & Transboundary Movement) Rules-2016 for increase in Hazardous & other waste quantity / category.
- 5.3 Entire quantity of (1) Acetic Acid-120 Mt/Annum and (2) Nitrosyl Sulphuric Acid-2180 MT/ Annum shall be sold out to authorized users who are authorized to receive the waste stream as a raw material as per the Hazardous and other Wastes (Management and transboundary Movement) Rules, 2016 after obtaining prior permission from CPCB/SPCB.

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- 6 All other Conditions of CCA order No: AWH-60005 issued vide letter no. GPCB/ BRCH/ CCA-164(4)/ID-15014/205147 dated.21/02/2014 and further amended dated.18/03 /2016 shall remain unchanged.

For and on behalf of
GUJARAT POLLUTION CONTROL BOARD

(G.H.TRIVEDI)
SR. ENVIRONMENT ENGINEER

-TRUE COPY-



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By R.P.A.D.

CONSOLIDATED CONSENT AND AUTHORIZATION (CC & A)

CCA NO: AWH- 99736

NO: GPCB/ANK/CCA-164(8)/ID-15014/502471

DT: 16/04/2019

In exercise of the power conferred under Section-25 of the Water (Prevention and Control of Pollution) Act-1974, under Section-21 of the Air (Prevention and Control of Pollution) Act-1981 and Authorization under rule 6(2) of the Hazardous & Other Wastes (Management and Transboundary Movement) Rules-2016, framed under the E(P)Act-1986.

And whereas Board has received consolidated application dated **147403** and inward no. **28/12/2018** for the consolidated consent and authorization (CC & A) of this Board under the provisions / rules of the aforesaid Acts, Consolidated Consent & Authorization is hereby granted as under.

CONSOLIDATED CONSENT AND AUTHORISATION:

(Under the provisions / rules of the aforesaid Environmental Acts)

To,

✓ M/S. CHEMIE ORGANIC CHEMICALS (I) PVT. LTD.,
PLOT NO:758,
GIDC ESTATE JHAGADIA,
DIST-BHARUCH.

1. Consent Order No. : AWH-99736 date of Issue 26/02/2019.
2. The consent under Water Act-1974 for conveying the industrial effluent discharge to the onshore effluent conveying underground pipeline for collection of treated effluent from member industrial units of Jhagadia industrial estates and conveyance of the collected effluent upto the Kantiyajal booster (Jhagadiya-to- Kantiyajal) Pumping Station, Village: Kantiyajal, Dist: Bharuch, The consent under Air Act-1981 & Authorization under Environment (Protection) Act, 1986 shall be **valid up to 16/10/2023** to operate industrial plant to manufacture following products:

Sr. No.	Products	Quantity (T/Month)		
		Existing	Proposed	Total (after expansion)
	Synthetic Organic Chemicals			
1	2:4 DI-Chloro Aniline	---	100	100
2	Ortho Nitro Chloro Benzene AND/OR	---	1850	1850
	Para Nitro Chloro Benzene			
3	Meta nitro chloro benzene	---	200	200
4	Ortho anisidine AND/OR	---	600	600
	Para anisidine			
5	Ortho nitro anisole AND/OR	---	600	600
	Para nitro anisole			



6	Ortho toludine AND/OR	---	300	300
	Para toludine			
7	N-ISO propyl para chloro aniline	---	100	100
8	Ortho Chloro Aniline	---	150	150
9	Ortho Phenylene Di amine AND/OR	---	400	400
	Para Phenylene Di Amine AND/OR			
	Meta Phenylene Di Amine			
10	2,4 Di Nitro Aniline	---	100	100
11	Ortho Nitro Aniline AND/OR	---	200	200
	Para Nitro Aniline			
12	Ortho Chloro Para Nitro Aniline AND/OR	---	200	200
	Para Chloro Ortho Nitro Aniline			
13	2-Chloro 4-Amino Phenol AND/OR	---	100	100
	Para Chloro Ortho Nitro Aniline			
14	2,4 Di-Nitro Anisole	---	50	50
15	2,4 Di Chloro Acetophenone	---	100	100
16	Mono Chloro Benzene	3050	---	3050
17	Para Di-Chloro Benzene			
18	Ortho Di-Chloro Benzene			
19	2:4 Di Nitro Chloro Benzene	775	---	775
20	2:6 Di Nitro Chloro Benzene			
21	2:5 Chloro Nitro Benzene			
22	3:4 Di Chloro Nitro Benzene			
23	Tri Chloro Benzene	500	---	500
24	Tetra Chloro Benzene	200	---	200
25	Tri Chloro Nitro Benzene	500	---	500
26	Nitro Benzene	500	---	500
27	Aluminium Chloride	1000	---	1000
28	Sodium Hypochlorite	100	---	100
29	Di Chloro Aniline (2:3 DCA/2:5 DCA/3:4 DCA)	500	---	500
30	2:4:5 tri Chloro Aniline	100	---	100
31	Chloro Aniline (Meta CA/Para CA)	300	---	300
	Total-Synthetic Organic Chemicals	7525	5050	12575
	Inorganic Chemicals			
1	Ferrous Sulfate OR	4900	---	4900
	Aluminium Sulfate	1400	---	1400
2	Pure Hydrochloric Acid (30%) OR	5300	---	5300



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PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar 382 010

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Website : www.gpcb.gov.in

	Calcium Chloride OR	2500	---	2500
	Chlorosulphonic Acid	4900	---	4900
	Total-inorganic Chemicals	10200	---	10200
	Co-products			
1	Ortho/Para Nitro Phenol (Co-Products of Ortho/Para Nitro Anisole)	---	27	27
2	2,4 Di Nitro Phenol	---	2.5	2.5

SPECIFIC CONDITIONS:-

- Unit shall use fresh raw material only.
- Unit shall not manufacture Meta Di Chloro Benzene without obtaining permission of board.
- Unit shall comply with all the conditions stipulated by SEIAA / MoEF in the order of Environment Clearance issued vide letter No.SEIAA/GUJ/EC/5(f)/691/2017, dated: 01/05/2017

3. CONDITION UNDER THE WATER ACT:

- 3.1 The quantity of total fresh water consumption shall not exceed 1036 KL/Day as per below break up as mentioned in form D submitted for consent application under the Water Act- 1974 and 94 KLD waste water will be reused..
 - Industrial: 990 KL/Day
 - Domestic: 29 KL/Day
 - Gardening : 17 KL/Day
- 3.2 The quantity of total waste water generation shall not exceed 282 KL/Day as per below break up as mentioned in form D submitted for consent application under the Water Act- 1974.
 - Industrial: 259 KL/Day (191 to ETP + 68 to direct reuse)
 - Domestic: 23 KL/Day
- 3.3 Mode of Disposal of waste water :
 - Condensate water from process 41 KLD is reused for boiler make up.
 - Boiler blow down 22 KLD and cooling blow down 5 KLD is reused for APCM.
 - Total effluent generated from process, APCM & washing is 191 KLD. Treated effluent from ETP 26 KLD is reused for APCE 21 KLD and dust suppression in coal handling 5 KLD. Remaining treated effluent 159 KLD is discharged into underground drainage system of Jhagadia Pipeline Project by NCT.
 - Difference of 6 KLD is salt generated from MEE. It is disposed of by land filling at TSDF site.
 - Sewage shall be treated separately in Sewage Treatment Plant (STP) to conform the following standards and treated sewage shall be utilized on land for irrigation / plantation.

Sr. No.	PARAMETERS	PERMISSIBLE LIMIT
1	Biochemical Oxygen Demand, BOD ₃ , 27° C	20 mg/L
2	Total Suspended Solids (TSS)	30 mg/L
3	Total Residual Chlorine	Minimum 0.5 ppm

Total 159 KLD treated effluent will be discharged NCT-JPP pipeline.

Clean Gujarat Green Gujarat

ISO-9001-2008 & ISO-14001 - 2004 Certified Organisation



3.4 The quality of industrial effluent shall conform to the following standards (as per GPCB norms, whichever is applicable)

Parameters	Max. permissible values (in milligram/liter except for pH and Temperature) for discharge of treated effluent into JPP
pH	6.5-8.5
Biological Oxygen Demand, BOD ₃ , 27° C	100
Chemical Oxygen Demand (COD)	250
Total Suspended Solids (TSS)	100
Temperature, ° C	Shall not exceed more than 5° C above ambient water temperature
Oil & Grease	10
Ammonical -Nitrogen	50
Total Kjeldahl Nitrogen (TKN)	50
Nitrate- Nitrogen	10
Flouride (F)	15
Sulphides, as S	2
Phenolic compounds (as C ₆ H ₅ OH)	5
Total Residual Chlorine	1
Zinc (Zn)	5
Iron (Fe)	3
Copper (Cu)	2
Trivalent Chromium	2
Manganese (Mn)	2
Nickel (Ni)	2
Arsenic (As)	0.2
Cyanide (CN)	0.2
Vanadium	0.2
Lead (Pb)	0.1
Hexavalent Chromium (Cr ⁺⁶)	0.1
Selenium (Se)	0.05
Cadmium (Cd)	0.05
Mercury (Hg)	0.01
Total chromium (as Cr)	1
Bio-assay test	90 % Survival of fish after 96 hours in 100 % effluent.
Colour & Odor	All efforts shall be made to remove Colour & unpleasant odour as far as possible

Note: Though norms for COD are not mentioned here but, COD shall be monitored. If the COD in treated effluent exceeds 250 mg/l, the concerned industrial units discharging such effluent shall be required to identify chemicals responsible for high COD in effluent. In case, these are found to be toxic as defined under the Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989, the concerned industry shall install tertiary treatment system.



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- 3.5 The effluent conforming to the above standards shall be discharged into onshore effluent conveying underground pipeline for collection of treated effluent from member industrial units of Jhagadia industrial estates and conveyance of the collected effluent upto the Kantiyajal booster (Jhagadiya-to- Kantiyajal) Pumping Station, Village: Kantiyajal, Dist: Bharuch.
- 3.6 Unit shall be required to make storage facilities to store the effluent for at least 72 hours by providing acid proof brick lined impervious tanks/HDPE tanks.
- 3.7 Unit shall implement & follow communication plan so that respected work can be done in minimum response time in case of emergencies.
- 3.8 Hydraulic Load given to member unit of NCT Jhagadia Pipeline Project is non-transferable i.e. member unit can not sell or buy hydraulic load to/from any other units. No addition / alteration of the booked volume shall be done without permission of the board.
- 3.9 Hydraulic load of unit shall be as per hydraulic load freezed as on 10/01/17.
- 3.10 Unit shall provide online monitoring system for pH, TOC and TKN with recorder & magnetic flow meters for flow measurement of treated waste water.
- 3.11 Unit shall have only one authorized outlet over the ground with full access from outside the premises, as per design approved by NCT Jhagadia Pipeline Project authority.
- 3.12 In case of shut-down of plant for more than three (3) days for any reason, the NCT Jhagadia Pipeline Project member shall intimate to NCT Jhagadia Pipeline Project authority & GPCB well in advance for the better operation & management of pipeline.
- 3.13 Unit shall make fixed arrangement for discharge of the effluent from their Final collection tanks to the underground drainage network of NCT Jhagadia Pipeline. Unit shall not keep any by-pass line or system or loose or flexible pipe line for discharge of the effluent into underground drainage network of NCT Jhagadia Pipeline.
- 3.14 Magnetic flow meters shall be installed at the inlet & outlet of effluent collection tanks/ETP to measure the quantity of effluent discharged into the underground drainage network of NCT Jhagadia Pipeline.
- 3.15 Unit shall affix of water meters as per Section 4 (1) of the water (Prevention and Control of Pollution) Cess Act - 1977 for the purpose of measuring and recording the quantity of water consumed at such places as may be required, within 15 days and it shall be presumed that the quantity indicated by the meter has been consumed by the unit until the contrary is proved.
- 3.16 Unit shall provide adequate / safe effluent sampling facility for the effluent being stored in final collection / discharge tank of ETP or being discharged into NCT Jhagadia Pipeline.



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- 3.27 The Environmental Management Unit/Cell shall be setup to ensure implementation on and monitoring of environment safeguards and other conditions stipulated by statutory authorities. The Environmental Management Cell / Unit shall directly report to the Chief Executive of the organization and shall work as a focal point for internalizing environmental issued. These Cells also coordinate the exercise of environmental audit and preparation of environmental statements.
- 3.28 The Environmental audit shall be carryout yearly, if applicable. The environmental statements pertaining to the previous year shall be submitting to this State Board latest by 30th September every year.
- 3.29 Adequate plantation shall be carried out all along the periphery of the industrial premises in such a way that the density of plantation is at least 1000 trees per acre of land and a green belt of 5 meters width is developed.
- 3.30 In case of change of ownership/ management the name and address of the new ownership/ partners/ directors/ proprietor should immediately be intimate to the Board. Also any change in equipment or working conditions as mentioned in the consents form/ order should immediately be intimated to this Board.
- 3.31 The Board reserves the right to review and/or revoke the consent and / or make modifications in the conditions which it seems fit in accordance with provisions of Water Act-1974.

4. CONDITIONS UNDER THE AIR ACT:

- 4.1 The following shall be used as fuel:

Sr. No.	Name of fuel	Quantity		
		Existing	Proposed	Total
1.	Imported coal/Lignite	76.8 T/D	103.2 T/D	180 T/D
2.	HSD	400 lit/hr.	150 lit/hr.	550 lit/hr.
3.	FO	275 lit./d	---	275 lit./d

- 4.1.1 The flue gas emission through stack shall conform to the following standards:

Stack No.	Stack attached to	Capacity	Stack Height in Meter (From G.L.)	Air Pollution Control Measure (APCM)	Parameter	Permissible limit
1.	Steam Boiler	14.5 TPH	35	Multi cyclone separator + Bag filter	PM SO ₂ NO _x	150 mg/NM ³ 100 ppm 50 ppm
2.	Steam Boiler	20 TPH	35	Electro static precipitator		



				followed by Caustic scrubber (in case of Lignite use)	
3.	Heater (attached with CaCl ₂ plant)	---	15	Bag filter	
4.	TFH	10 lac kcal/hr.	15	---	
5.	D.G.Set (2 nos.)	1000 KVA each	12	---	
6.	D.G.Set	500 KVA	8		
7.	D.G.Set	500 KVA	8		

4.2 The Process emission through various stacks/ vent of reactors, process, vessel shall conform to the following standards:

Stack No.	Stack attached to	Stack Height in Meter (From G.L.)	Air Pollution Control Measure (APCM)	Parameter	Permissible limit
1.	Chlorinator	20	Water scrubber + alkali scrubber	HCL CL ₂	20 mg/NM ³ 9 mg/NM ³
2.	Nitrator	20	Alkali scrubber	NO _x	25 mg/NM ³
3.	Reactor of MNCB (Product 3)	20	Water scrubber + alkali scrubber	HCL	20 mg/NM ³
4.	Reactor of Ammination (Product 11 to 13)	20	Water scrubber	NH ₃	175 mg/NM ³

4.3 The concentration of the following parameters in the ambient air within the premises of the unit shall not exceed the limits specified hereunder.

Sr. No.	Parameters	Permissible Limit (microgram /m ³)	
		Annual	24 Hours Average
1.	Particulate Matter (PM ₁₀)	60	100
2.	Particulate Matter (PM _{2.5})	40	60
3.	Oxides of Sulphur (SO _x)	50	80
4.	Oxides of Nitrogen (NO _x)	40	80

• Annual arithmetic mean of minimum 104 measurements in a year at a particular site taken twice a week 24 hourly at uniform intervals.



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- 24 hourly or 08 hourly or 01 hourly monitored values, as applicable, shall be complied with 98% of the time in a year. 2% of the time, they may exceed the limits but not on two consecutive days of monitoring.
- 4.4 Unit shall operate industrial plant / air pollution control equipment very efficiently and continuously so that the gaseous emission always conforms to the standards specified as above.
- 4.5 The consent to operate the industrial plant shall lapse if at any time the parameters of the gaseous emission are not within the tolerance limits specified as above.
- 4.6 Unit shall provide portholes, ladder, platform etc at chimney(s) for monitoring the air emissions and the same shall be open for inspection to/and for use of Board's staff. The chimney(s) vents attached to various sources of emission shall be designed by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
- 4.7 Unit shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(a) during day time and 70 dB (A) during night time. Daytime is reckoned in between 6a.m. and 10 p.m. and nighttime is reckoned between 10 p.m. and 6 a.m.
- 4.8 All efforts shall be made to control VOC emissions and odor problem, if any.
- 5. **AUTHORISATION FOR THE MANAGEMENT & HANDLING OF HAZARDOUS WASTES Form-2 (See rule 6(2)).**
- 5.1 Number of authorization: AWH-99736 date of Issue 26/02/2019.
- 5.2 M/s. CHEMIE ORGANIC CHEMICALS (I) PVT. LTD is hereby granted an authorization to operate facility for following hazardous wastes on the premises situated at PLOT NO:758, GIDC ESTATE JHAGADIA, DIST: BHARUCH.

A. Reception of Hazardous & other wastes by unit:

Sr. No.	Name of Waste	Category Number	Quantity in Year			Facility
			Exi.	Pro.	Total	
1	ETP & MEE sludge	35.3	180 MT	1200 MT	1380 MT	Collection, storage, reception within factory premises, Transportation, Solidification and final disposal at common TSDF of BEIL.
2	Spent catalyst	35.2	1.44 MT	2.76 MT	4.2 MT	Collection, storage, Transportation and disposal by selling out to registered



						recyclers OR disposal at common TSDF of BEIL.
3	Spent carbon	35.3	---	72 MT	72 MT	Collection, storage, Transportation and disposal at GPCB approved CHWIF OR disposal by co-processing at cement manufacturers.
4	Inorganic process waste	28.1	2100 MT	2208 MT	4608 MT	Collection, storage, Transportation and disposal by land filling at BEIL, Bharuch.
5	Acetic acid (30%)	---	---	1440 MT	1440 MT	Collection, storage, Transportation and sell to authorized end-users.
6	Discarded carboys/Drums	33.1	6600 nos.	6600 nos.	13200 nos.	Collection, storage, decontamination and reuse/sell to scrap vendor.
7	Discarded Bags/liners		3000 kg	3000 kg	6000 kg	
8	Used/Spent Oil	5.1	18 KL	60 KL	78 KL	Collection, storage, transportation, disposal by selling out to MoEF(CC) approved recycler/Reuse within premises/
9	Dil. Sulfuric Acid	B15	19560	13104	33664	Collection, storage, Transportation and sell to authorized end-users after



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						making MoU who is having Rule-9 permission.
						Collection, storage, Transportation and sell to authorized end-users after making MoU who is having Rule-9 permission or captive consumption.
10	Dil. Hydrochloric Acid	B15	63600	1884	65484	

- 5.3 The authorization is granted to operate a facility as above.
- 5.4 The authorization shall be in force for a period up to 16/10/2023.
- 5.5 The authorization is subject to the conditions stated below and such other conditions as may be specified in the rules from time to time under the Environment (Protection) Act-1986.

6. TERMS AND CONDITIONS OF AUTHORISATION:

- 6.1 The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
- 6.2 The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the Gujarat Pollution Control Board.
- 6.3 The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorisation.
- 6.4 Any unauthorised change in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of his authorisation.
- 6.5 The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
- 6.6 The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty"
- 6.7 It is the duty of the authorised person to take prior permission of the Gujarat Pollution Control Board to close down the facility.
- 6.8 The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
- 6.9 The record of consumption and fate of the imported hazardous and other wastes shall be maintained.

GUJARAT POLLUTION CONTROL BOARD
PARVAVARAN BHAVAN
Sector-10-A Gandhinagar 382 010
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Website : www.gpcb.gov.in



- 6.10 The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation.
- 6.11 The importer or exporter shall bear the cost of import or export and mitigation of damages if, any.
- 6.12 An application for the renewal of an authorisation shall be made as laid down under Hazardous & Other Wastes (Management and Transboundary Movement) Rules-2016.
- 6.13 Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
- 6.14 Annual return shall be filed by June 30th for the period ensuring 31st March of the year.
- 6.15 Unit shall have to display the relevant information with regard to hazardous waste as indicated in the Court's order in W.P. No. 657 of 1995 dated 14th October 2003.

**For and on behalf of
GUJARAT POLLUTION CONTROL BOARD**

**(A.V.SHAH)
SR. ENVIRONMENT ENGINEER**

-TRUE COPY-



CHEMIEORGANIC
Chemicals (India) Pvt. Ltd.



Hemu Plaza, Station Road,
Vile Parle (West),
Mumbai - 400 056 (INDIA)
Phone 91-22-4255 1234
91-22-2611-4891
Fax 91-22-2611 3076
e-mail : info@chemieorganic.com
website : www.chemieorganic.com
CIN U24117MH1995PTC091498

Ref.No. 001/20-21/20.01.2021.

Dt.: 20.01.2021

To,
Gujarat Pollution Control Board (GPCB),
Paryavaran Bhavan, Gandhinagar Ho,
Gandhinag-Gujarat - 382010
(Near Sector 10/A)

Sub.: Intimation letter for trans-boundary movement of Hazardous waste **M/s CHEMIEORGANIC CHEMICALS (I) PVT. LTD.** PLOT NO.758/B, G.I.D.C. ESTATEJHAGADIA, DIST:BHARUCH-393110 Dist.: Bharuch, Gujarat. to **NUVOCO VISTAS CORPORATION LTD.**, Sonadih Cement Plant, Baloda Bazar, Chhattisgarh State, for co-processing as per Hazardous and Other waste (Management & Trans-boundary Movement) Rules, 2016 & 2017.

Ref. 1. Gujarat State Pollution Control Board authorization for Hazardous waste co-processing, CCA Order No.: AWH-99736, Issued vide letter no. GPCB/ANK/CCA-164(8) ID-15014/502471, dated 16/10/2023.

Ref. 2. Nuvoco Vistas Corporation Ltd., Sonadih Cement Plant, Village Raseda, Dist.: Baloda-Bazar, Bhatapara, Chhattisgarh, authorization no. 396/HO/HSMD/CEB/Atal Nagar, Raipur, dtd. 02.12.2019 valid for five years.

Dear Sir,

With reference to the letter (Ref.1) above, GPCB has issued authorization for co-processing of our Hazardous waste in Cement kiln (Schedule-1, category of waste 28.1), we had done agreement with Sangam Enviro Pvt Ltd. For transportation of our Hazardous waste to Nuvoco Vistas Corporation Ltd., Sonadih Cement Plant, Baloda Bazar, Chhattisgarh for co-processing in Environment friendly way.

In view of the above & CECB authorization to Nuvoco Vistas Corporation Ltd., Sonadih Cement Plant for co-processing of hazardous waste in their cement kiln, CECB authorization no. 396/HO/HSMD/CEB/Atal Nagar, Raipur.. we would like to start dispatch for co-processing of above our hazardous waste to Nuvoco Vistas Corporation Ltd., through hazardous waste authorized vehicle by M/s Sangam Enviro Pvt Ltd.

The letter is for your kind information, as per rule 18(5) of Hazardous and Other Waste (Management & Trans-boundary Movement) Rules 2016.

We assure to follow the manifest system, as specified in the rule.

Yours sincerely,
CHEMIEORGANIC CHEMICALS (I) PVT. LTD.

Authorized Signatory

CC to RO, GPCB, Ankleshwar & Gandhinagar.





CHEMIEORGANIC
Chemicals (India) Pvt. Ltd.

ISO 9001
BUREAU VERITAS
Certified
Manufacturing Process



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e-mail info@chemieorganic.com
website www.chemieorganic.com
CIN U24117MH1995PTC091498

Ref.No. 001/20-21/20.01.2021.

Dt.: 20.01.2021

To,
Gujarat Pollution Control Board (GPCB),
Paryavaran Bhavan, Gandhinagar Ho,
Gandhinag-Gujarat - 382010
(Near Sector 10/A)

Sub.: Intimation letter for trans-boundary movement of Hazardous waste from **M/s CHEMIEORGANIC CHEMICALS (I) PVT. LTD.** PLOT NO.758/B, G.I.D.C. ESTATE JHAGADIA, DIST: BHARUCH-393110 Dist.: Bharuch, Gujarat to **M/S J.K. Cement Works, M/s J.K. Cement Works, Kailash Nagar, Nimbahera Tehsil: Nimbahera, District: Chittorgarh & M/s J.K. Cement Works, Mangrol, C/O J.K. Cement Works, Kailash Nagar, Nimbahera, Tehsil: Nimbahera, District: Chittorgarh, Rajasthan State,** for co-processing as per Hazardous and Other waste (Management & Trans-boundary Movement) Rules, 2016 & 2017.

Ref. 1. Gujarat State Pollution Control Board authorization for Hazardous waste co-processing, CCA Order No.: AWH-99736, Issued vide letter no. GPCB/ANK/CCA-164(8) ID-15014/502471, dated 16/10/2023.

Ref. 2. J.K. Cement Works, Nimbahera & J.K. Cement Works, Mangrol. **State: Rajasthan,** Number of authorization RPCB/HWM/2018-2019/HSW/HSW/87. & RPCB/HWM/2018-2019/HSW/HSW/88.

Dear Sir,

With reference to the letter (Ref.1) above, GPCB has issued authorization for co-processing of our Hazardous waste in Cement kiln (Schedule-1, category of waste 28.1), we had done agreement with Sangam Enviro Pvt Ltd. For transportation of our Hazardous waste to J.K. Cement Works, Mangrol & Nimbahera, Rajasthan for co-processing in Environment friendly way.

In view of the above & RPCB authorization to J.K. Cement Works, Mangrol & Nimbahera Cement Plant for co-processing of hazardous waste in their cement kiln, RPCB authorization no. RPCB/HWM/2018-2019/HSW/HSW/87. & RPCB/HWM/2018-2019/HSW/HSW/88, we would like to start dispatch for co-processing of above our hazardous waste to J.K. Cement Works, Mangrol & Nimbahera., through hazardous waste authorized vehicle by M/s Sangam Enviro Pvt Ltd.

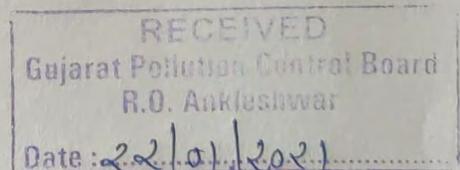
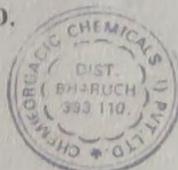
The letter is for your kind information, as per rule 18(5) of Hazardous and Other Waste (Management & Trans-boundary Movement) Rules 2016.

We assure to follow the manifest system, as specified in the rule.
Thanking you,

Yours sincerely,
CHEMIEORGANIC CHEMICALS (I) PVT. LTD.

Authorized Signatory

CC to RO, GPCB, Ankleshwar & Gandhinagar.



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ANNEXURE R/5



CHEMIEORGANIC
Chemicals (India) Pvt. Ltd.



HEMU PLAZA, STATION ROAD,
VILE PARLE (WEST),
MUMBAI-400 056, INDIA
PHONE : 91-22-26114891 (5 LINES)
FAX : 91 - 22 - 26113076
E-mail : info@chemieorganic.com

GPCB ID : 15014, Unit Ankleshwar

21st July 2022

Gujarat Pollution Control Board,
Paryavaran Bhavan,
Sector - 10 A,
Gandhinagar - 382 043.

Gujarat Pollution Control Board
Head Office
Sector No.-10-A,
Gandhinagar-382010

Subject: Submission of Form - 3 & Form - 4 for the period April '21 to March '22.

Respected Sir,

With reference to the above-mentioned subject, we are submitting Form - 3 & Form - 4 as returns of Hazardous waste under the Hazardous & Other Wastes (Management & Transboundary Movement) Rules, 2016 for the financial year of April-2021 to March-2022.

We hope you will find it in order.

Thanking You.

Sincerely Yours,

For, **M/S. CHEMIE ORGANIC CHEMICALS (INDIA) PVT.LTD.**

AUTHORIZED SIGNATORY

Encl.: As Above.

1396**FORM - 3***[See rule 5 (6) and 22 (1)]***FORMAT FOR MAINTAINING RECORDS OF HAZARDOUS WASTES**
BY THE OCCUPIER OR OPERATOR OF FACILITY**GPCB ID: 15014****Period: April-2021 to March-2022**

1. Name and address of the occupier or operator of a facility : **M/s. Chemie Organic Chemicals (India) Pvt. Ltd.
Plot No. 758,
GIDC Estate, Jhagadia,
Dist.: Bharuch.**
2. Date of issuance of authorization and its reference number : **CCA Order No. AWH – 99736 dated 26/02/2019, valid up to 16/10/2023**
3. Description of hazardous waste:

Physical form with description	Chemical form	Total volume and Weight (in kg)
Dried ETP Sludge	Mainly Gypsum & Inorganic solids	Refer Annexure-A

4. Description of storage and treatment of hazardous waste:

Date	Method of storage of hazardous wastes	Date	Method of treatment of hazardous wastes
April-2021 to March-2022	Packed in to HDPE bags & Stored into HW storage area within premises	April-2021 to March-2022	Not Required

5. Details of transportation of hazardous waste:

Name and address of the consignee of the package	Mode of packing the waste for transportation	Mode of transportation to site disposal	Date of transportation
Shreenathji Transport	The dried sludge from ETP is packed into HDPE bags for transportation	By covered Truck specially designated for HW transportation	Refer Annexure-A
	Discarded Bags/Liners		

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6. Details of disposal of hazardous waste:

Date of Disposal	Concentration of hazardous material in the final waste form	Site of disposal (identify the location on the relevant layout drawing for reference)	Method of disposal	Person involved in disposal
April-2021 to March-2022	Mainly Gypsum & Inorganic Solids	TSDF site of M/s. BEIL, Bharuch.	Land filling	Self

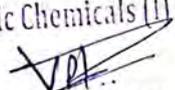
7. Data on environmental surveillance

Date of measurement	Analysis of ground water			Analysis of Soil Samples			Analysis of Air sampling		Analysis of any other samples (give details)
	Location	Depth	Data	Location	Depth	Data	Location	Data	
Not Applicable									

8. Details of the hazardous wastes reused and recycled.

Date	Total Quantity of hazardous waste	Detail of hazardous waste minimization activity	Material Received	Final quantity of waste generated	Net reduction in waste generation quantity and percentage
<ul style="list-style-type: none"> The discarded containers sold to the Scrap vendors/Reused within premises after decontamination. ETP sludge is collected, stored and transported within factory premises and finally disposed at common TSDF site of BEIL. Process waste is stored within the factory premises and disposed off by land filling at BEIL, Bharuch. 					
Refer Annexure-A					

Place: Jhagadia, Bharuch

Signature: *Chemie Organic Chemicals (I) Pvt. Ltd.*


Date: 15/07/2022

Designation: *Authorised Signatory*

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FORM-4

[See rule 9(2)]

(To be submitted to the State Pollution Control Board)

Format for the submission of returns regarding disposal of hazardous waste

GPCB ID: 15014**Period: April-2021 to March-2022**

- 1 Name of generator or operator of Facility : M/s. Chemie Organic Chemicals (India) Pvt. Ltd.
- 2 Name of authorized person & full address with telephone & fax No. : Plot No. 758,
GIDC Estate, Jhagadia,
Dist.: Bharuch.
- 3 Description of Hazardous Waste

Physical Form with description	Chemical Form
Dried ETP Sludge	Mainly Gypsum & Inorganic solids

- 4 Quantity of Hazardous wastes (in MTA)

Type of Hazardous Waste	Quantity (in Tones/KL)
Refer Annexure-A	

- 5 Description of Storage : The dried ETP sludge is packed into HDPE bags and stored into isolated hazardous waste storage area within premises having pucca floor, roof cover and leachate collection system

- 6 Description of treatment : Not Applicable

- 7 Details of Transportation

Name & Address of Consignee	Mode of Packing	Mode of Transportation	Date of Transportation
Shreenathji Transport	Loose Sludge is transported in trucks in TSDF sites.	By Truck specially designated for HW transportation	Refer Annexure-A
	Discarded Bags/Liners		

- 8 Details of disposal of Hazardous waste

Name & Address of Consignee	Mode of Packing	Mode of Transportation	Date of Transportation
TSDF site of M/s. BEIL, Bharuch.	Loose Sludge is transported in trucks in TSDF sites.	By Truck specially designated for HW transportation	Refer Annexure-A

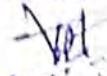
- 9 Quantity of useful materials sent back to the manufacturers* & other

Name & Type of materials sent back to manufacturers* & others	Quantity in Tones /KL
Refer Annexure - A	

Place: Jhagadia, Bharuch
Date: 15/07/2022

Signature:
Designation:

Chemie Organic Chemicals (I) Pvt. Ltd.


Authorised Signatory

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ANNEXURE-A**I. DETAILS OF HAZARDOUS WASTE AS PER CC&A GRANTED**

Type of waste	Cat. as per HW Rules, 2016	Quantity, per Annum	Method of Disposal
ETP & MEE Sludge	(Sch. I) 35.3	1,380 MT	Collection, storage, reception within factory premises, Transportation, solidification, and final disposal at common TSDF of BEIL.
Spent Catalyst	(Sch. I) 35.2	4.2 MT	Collection Storage, Transportation and Disposal by Selling out to registered recyclers. OR disposal at common TSDF of BEIL.
Spent Carbon	(Sch. I) 35.3	72 MT	Collection, Storage Transportation and disposal at GPCB approved CHWIF OR disposal by Co-processing at Cement manufacturers
Inorganic Process Waste	(Sch. I) 28.1	4,308 MT	Collection, storage, transportation and Disposal by land filling at BEIL, Bharuch
Acetic Acid (30%)	-	1,440 MT	Collection, storage, transportation and sell to authorized end-users
Discarded Carboys/ Drums	(Sch. I) 33.1	13,200 Nos.	Collection, Storage, Decontamination and Reuse / Sell to Scrap Vendor
Discarded Bags/ Liners		6,000 Kg	
Used / Spent Oil	(Sch. I) 5.1	78 KL	Collection, Storage, Transportation, disposal by selling out to MoEFCC approved recycler / Reuse within premises
Dil. Sulfuric Acid	(Sch. II) B15	33664 KL	Collection, storage, transportation and sell to authorized end-users after making MoU who is having Rule-9 permission.
Dil. Hydrochloric Acid	(Sch. II) B15	65484 KL	Collection, storage, transportation and sell to authorized end-users after making MoU who is having Rule-9 permission or captive consumption

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ii. DETAILS OF HAZARDOUS WASTE GENERATED DURING THE PERIOD OF APRIL - 2021 TO MARCH - 2022

Sr. No.	Type of Waste	Category	Quantity
1	ETP & MEE Sludge	(Sch. I) 35.3	295.36
2	Spent Catalyst	(Sch. I) 35.2	0.00
3	Spent Carbon	(Sch. I) 35.3	0.00
4	Inorganic Process Waste	(Sch. I) 28.1	4288.925
5	Acetic Acid (30%)	-	0.00
6	Discarded Carboys/ Drums	(Sch. I) 33.1	0.00
7	Discarded Bags/ Liners		16.44
8	Used / Spent Oil	(Sch. I) 5.1	0.00
9	Dil. Sulfuric Acid	(Sch. II) B15	1458.530
10	Dil. Hydrochloric Acid		0.00

iii. DETAILS OF HAZARDOUS WASTE DISPOSAL DURING THE PERIOD OF APRIL - 2021 TO MARCH - 2022

Sr. No.	Type of Waste	Category	Quantity
1	ETP & MEE Sludge	(Sch. I) 35.3	288.87
2	Spent Catalyst	(Sch. I) 35.2	0.00
3	Spent Carbon	(Sch. I) 35.3	0.00
4	Inorganic Process Waste	(Sch. I) 28.1	3971.480
5	Acetic Acid (30%)	-	0.00
6	Discarded Carboys/ Drums	(Sch. I) 33.1	0.00
7	Discarded Bags/ Liners		16.44
8	Used / Spent Oil	(Sch. I) 5.1	0.00
9	Dil. Sulfuric Acid	(Sch. II) B15	1305.200
10	Dil. Hydrochloric Acid		0.00

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IV. DETAILS OF HAZARDOUS WASTE DISPOSED DURING THE PERIOD OF APRIL-2021 TO MARCH – 2022

❖ Details of Inorganic Process Waste

Sr. No.	Type of Waste	Date	Manifest No.	Veh. No.	Qty in MT
1	Inorganic Process Waste	4/1/2021	1291539	GJ 16 W 2171	12.09
2	Inorganic Process Waste	4/2/2021	1291901	GJ 16 W 1743	14.7
3	Inorganic Process Waste	4/3/2021	1293027	GJ 16 W 2171	10.5
4	Inorganic Process Waste	4/13/2021	1300118	GJ 16 W 2171	14.52
5	Inorganic Process Waste	4/14/2021	1300993	GJ 16 W 1921	15.73
6	Inorganic Process Waste	4/15/2021	1301779	GJ 16 W 1743	15.4
7	Inorganic Process Waste	4/16/2021	1302742	GJ 16 W 1921	14.7
8	Inorganic Process Waste	4/19/2021	1304847	GJ 16 W 1921	13.95
9	Inorganic Process Waste	4/29/2021	1312294	GJ 16 W 1921	15.11
10	Inorganic Process Waste	5/1/2021	1313812	GJ 16 W 2171	13.78
11	Inorganic Process Waste	5/6/2021	1317503	GJ 16 W 1921	13.11
12	Inorganic Process Waste	5/10/2021	1320182	GJ 05 AU 5449	13.64
13	Inorganic Process Waste	5/11/2021	1321287	GJ 05 AU 5449	12.66
14	Inorganic Process Waste	5/13/2021	1322781	GJ 16 W 2171	10.89
15	Inorganic Process Waste	5/25/2021	1330133	GJ 23 AT 2819	14.14
16	Inorganic Process Waste	5/25/2021	1330200	GJ 02 Z 8244	12.34
17	Inorganic Process Waste	5/26/2021	1330678	GJ 05 AU 5449	12.12
18	Inorganic Process Waste	5/27/2021	1331928	GJ 16 W 2171	11.82
19	Inorganic Process Waste	5/27/2021	1332096	GJ 05 AU 5449	16.1
20	Inorganic Process Waste	5/28/2021	1332848	GJ 16 W 1743	14.37
21	Inorganic Process Waste	5/31/2021	1334738	GJ 16 W 2171	14.38
22	Inorganic Process Waste	10/25/2021	1435699	GJ 16 W 1921	12.83
23	Inorganic Process Waste	10/26/2021	1436510	GJ 16 W 1743	9.35
24	Inorganic Process Waste	10/27/2021	1437801	GJ 16 W 1921	14.36
25	Inorganic Process Waste	10/28/2021	1438574	GJ 16 W 1743	11.45
26	Inorganic Process Waste	10/29/2021	1439345	GJ 16 W 1921	15.98
27	Inorganic Process Waste	10/30/2021	1440323	GJ 05 UU 6019	1.64
28	Inorganic Process Waste	10/31/2021	1441699	GJ 05 AU 5449	16.51
29	Inorganic Process Waste	11/1/2021	1442643	GJ 16 W 1921	12.8
30	Inorganic Process Waste	11/2/2021	1443371	GJ 05 AU 5449	16.95
31	Inorganic Process Waste	11/7/2021	1445601	GJ 16 W 1921	15.99
32	Inorganic Process Waste	11/7/2021	1445602	GJ 16 W 1743	17.41
33	Inorganic Process Waste	11/9/2021	1446923	GJ 02 Z 8244	16.76
34	Inorganic Process Waste	11/9/2021	1446929	GJ 16 W 2171	12.68
35	Inorganic Process Waste	11/9/2021	1447038	GJ 16 X 8356	18.53
36	Inorganic Process Waste	11/10/2021	1447637	GJ 16 W 1921	15.29
37	Inorganic Process Waste	11/10/2021	1448103	GJ 23 AT 2819	16.06
38	Inorganic Process Waste	11/10/2021	1448182	GJ 02 Z 5727	18.22
39	Inorganic Process Waste	11/11/2021	1448836	GJ 16 W 1921	16.78
40	Inorganic Process Waste	11/11/2021	1449035	GJ 16 X 8372	19.55
41	Inorganic Process Waste	11/12/2021	1450032	GJ 16 X 8372	16.57
42	Inorganic Process Waste	11/13/2021	1450665	GJ 23 AT 2819	15.28
43	Inorganic Process Waste	11/13/2021	1450793	GJ 05 AU 5449	16.37
44	Inorganic Process Waste	11/15/2021	1453102	GJ 16 X 8372	14.64
45	Inorganic Process Waste	11/15/2021	1453142	GJ 16 X 8356	17.62
46	Inorganic Process Waste	11/17/2021	1455298	GJ 23 AT 2819	12.19
47	Inorganic Process Waste	11/20/2021	1458284	GJ 16 W 1921	12.76

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Sr. No.	Type of Waste	Date	Manifest No.	Veh. No.	Qty in MT
48	Inorganic Process Waste	11/22/2021	1459253	GJ 19 V 0871	9.4
49	Inorganic Process Waste	11/22/2021	1459662	GJ 16 W 1743	11.14
50	Inorganic Process Waste	11/23/2021	1461064	GJ 23 AT 2819	13.8
51	Inorganic Process Waste	11/24/2021	1461724	GJ 16 W 1921	16.56
52	Inorganic Process Waste	11/26/2021	1464336	GJ 16 X 8372	14.88
53	Inorganic Process Waste	11/27/2021	1465189	GJ 23 AT 2819	15
54	Inorganic Process Waste	11/27/2021	1465399	GJ 16 W 1743	11.06
55	Inorganic Process Waste	11/29/2021	1467286	GJ 16 W 1921	14.45
56	Inorganic Process Waste	11/29/2021	1467513	GJ 16 W 1743	15.08
57	Inorganic Process Waste	11/29/2021	1467605	GJ 16 X 8356	15.07
58	Inorganic Process Waste	11/30/2021	1468569	GJ 16 X 8356	16.27
59	Inorganic Process Waste	11/30/2021	1468380	GJ 16 W 1921	14.59
60	Inorganic Process Waste	12/1/2021	1469411	GJ 16 W 2171	14.61
61	Inorganic Process Waste	12/3/2021	1471252	GJ 16 W 2171	13.7
62	Inorganic Process Waste	12/3/2021	1471269	GJ 16 W 1743	12.92
63	Inorganic Process Waste	12/4/2021	1471757	GJ 16 W 1921	17.96
64	Inorganic Process Waste	12/4/2021	1471953	GJ 23 AT 2819	12.45
65	Inorganic Process Waste	12/11/2021	1479239	GJ 16 W 2171	12.77
66	Inorganic Process Waste	12/11/2021	1479283	GJ 05 AU 5449	13.2
67	Inorganic Process Waste	12/11/2021	1479299	GJ 16 X 8356	12.8
68	Inorganic Process Waste	12/12/2021	1479902	GJ 16 X 8356	16.63
69	Inorganic Process Waste	12/13/2021	1480597	GJ 16 W 1921	16.57
70	Inorganic Process Waste	12/13/2021	1480612	GJ 16 W 2171	15.96
71	Inorganic Process Waste	12/13/2021	1480983	GJ 16 X 8356	13.93
72	Inorganic Process Waste	12/13/2021	1481223	GJ 06 TT 8227	12.6
73	Inorganic Process Waste	12/14/2021	1481757	GJ 16 W 1921	16.07
74	Inorganic Process Waste	12/14/2021	1481790	GJ 16 X 8356	14.55
75	Inorganic Process Waste	12/14/2021	1482289	GJ 06 TT 8227	13.21
76	Inorganic Process Waste	12/15/2021	1483001	GJ 16 W 1921	16.22
77	Inorganic Process Waste	12/15/2021	1483486	GJ 16 W 1285	16.24
78	Inorganic Process Waste	12/15/2021	1483508	GJ 02 Z 8244	12.74
79	Inorganic Process Waste	12/15/2021	1483582	GJ 06 TT 8227	16.65
80	Inorganic Process Waste	12/16/2021	1484417	GJ 16 X 8356	14.94
81	Inorganic Process Waste	12/16/2021	1484820	GJ 16 W 1921	14.79
82	Inorganic Process Waste	12/16/2021	1484909	GJ 16 X 8372	18.8
83	Inorganic Process Waste	12/17/2021	1485512	GJ 06 TT 8227	14.02
84	Inorganic Process Waste	12/17/2021	1485639	GJ 16 W 9110	15.61
85	Inorganic Process Waste	12/17/2021	1485762	GJ 23 AT 2819	17.59
86	Inorganic Process Waste	12/17/2021	1486083	GJ 16 X 8356	17.3
87	Inorganic Process Waste	12/18/2021	1486567	GJ 16 W 1285	16.69
88	Inorganic Process Waste	12/18/2021	1486673	GJ 16 X 8372	12.86
89	Inorganic Process Waste	12/18/2021	1487124	GJ 23 AT 2819	16.7
90	Inorganic Process Waste	12/18/2021	1487132	GJ 06 TT 8227	16.68
91	Inorganic Process Waste	12/18/2021	1487142	GJ 16 X 8356	18.37
92	Inorganic Process Waste	12/19/2021	1487886	GJ 16 X 8372	12.3
93	Inorganic Process Waste	12/19/2021	1487917	GJ 06 TT 8227	15.62
94	Inorganic Process Waste	12/20/2021	1488280	GJ 06 TT 8227	17.53
95	Inorganic Process Waste	12/20/2021	1488369	GJ 16 X 8372	19.44
96	Inorganic Process Waste	12/20/2021	1488941	GJ 21 V 2066	20.39
97	Inorganic Process Waste	12/21/2021	1489449	GJ 02 Z 8244	20.2
98	Inorganic Process Waste	12/21/2021	1489510	GJ 16 X 8356	21.46
99	Inorganic Process Waste	12/21/2021	1489858	GJ 23 AT 2819	21.07
100	Inorganic Process Waste	12/21/2021	1489941	GJ 16 W 9110	19.02

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Sr. No.	Type of Waste	Date	Manifest No.	Veh. No.	Qty in MT
101	Inorganic Process Waste	12/22/2021	1490527	GJ 06 TT 8227	19.91
102	Inorganic Process Waste	12/23/2021	1491675	GJ 16 X 8356	19.71
103	Inorganic Process Waste	12/23/2021	1491690	GJ 06 TT 8227	14.48
104	Inorganic Process Waste	12/24/2021	1492837	GJ 23 AT 2819	19.46
105	Inorganic Process Waste	12/24/2021	1493086	GJ 16 X 8356	14.2
106	Inorganic Process Waste	12/24/2021	1493274	GJ 06 TT 8227	13.88
107	Inorganic Process Waste	12/24/2021	1493304	GJ 16 W 1743	15.59
108	Inorganic Process Waste	12/24/2021	1493401	GJ 16 W 9110	16.18
109	Inorganic Process Waste	12/25/2021	1494013	GJ 16 X 8372	16.07
110	Inorganic Process Waste	12/25/2021	1494184	GJ 23 AT 2819	14.57
111	Inorganic Process Waste	12/25/2021	1494453	GJ 16 W 1285	14.74
112	Inorganic Process Waste	12/25/2021	1494605	GJ 16 W 9110	15.14
113	Inorganic Process Waste	12/26/2021	1495122	GJ 02 Z 8244	15.36
114	Inorganic Process Waste	12/26/2021	1495417	GJ 06 TT 8227	14.65
115	Inorganic Process Waste	12/27/2021	1495806	GJ 16 W 9110	13.6
116	Inorganic Process Waste	12/28/2021	1497210	GJ 16 X 8372	16.51
117	Inorganic Process Waste	12/28/2021	1497434	GJ 06 TT 8227	16.14
118	Inorganic Process Waste	12/28/2021	1497940	GJ 16 X 8356	17.91
119	Inorganic Process Waste	12/29/2021	1498413	GJ 16 W 9110	14.84
120	Inorganic Process Waste	12/29/2021	1498492	GJ 23 AT 2819	14.86
121	Inorganic Process Waste	12/29/2021	1498495	GJ 16 X 8372	16.24
122	Inorganic Process Waste	12/29/2021	1498571	GJ 06 TT 8227	15.12
123	Inorganic Process Waste	12/29/2021	1499174	GJ 16 X 8356	16.06
124	Inorganic Process Waste	12/30/2021	1499651	GJ 16 W 9110	12.5
125	Inorganic Process Waste	12/31/2021	1500805	GJ 16 W 9110	17.5
126	Inorganic Process Waste	1/1/2022	1502143	GJ 16 X 8356	16.36
127	Inorganic Process Waste	1/3/2022	1503858	GJ 16 X 8356	16.88
128	Inorganic Process Waste	1/3/2022	1504168	GJ 06 TT 8227	14.87
129	Inorganic Process Waste	1/15/2022	1516805	GJ 16 W 9110	18.21
130	Inorganic Process Waste	1/15/2022	1516923	GJ 02 Z 8244	11.93
131	Inorganic Process Waste	1/17/2022	1518387	GJ 16 W 9110	13.63
132	Inorganic Process Waste	1/17/2022	1518407	GJ 06 TT 8227	17.2
133	Inorganic Process Waste	1/18/2022	1519389	GJ 06 TT 8227	17.26
134	Inorganic Process Waste	1/19/2022	1520662	GJ 06 TT 8227	15.03
135	Inorganic Process Waste	1/21/2022	1522985	GJ 06 TT 8227	13.23
136	Inorganic Process Waste	1/21/2022	1523286	GJ 16 W 9110	16.87
137	Inorganic Process Waste	1/22/2022	1524237	GJ 16 W 9110	16.36
138	Inorganic Process Waste	1/22/2022	1524274	GJ 06 TT 8227	15.57
139	Inorganic Process Waste	1/24/2022	1526150	GJ 16 W 9110	20.44
140	Inorganic Process Waste	1/24/2022	1526481	GJ 06 TT 8227	22.26
141	Inorganic Process Waste	1/25/2022	1527466	GJ 16 W 9110	17.89
142	Inorganic Process Waste	1/26/2022	1528369	GJ 06 TT 8227	18.08
143	Inorganic Process Waste	1/26/2022	1528664	GJ 16 W 9110	14.43
144	Inorganic Process Waste	1/27/2022	1529237	GJ 06 TT 8227	17.26
145	Inorganic Process Waste	1/28/2022	1530552	GJ 06 TT 8227	20.94
146	Inorganic Process Waste	1/28/2022	1530873	GJ 16 W 9110	14.7
147	Inorganic Process Waste	1/29/2022	1531850	GJ 06 TT 8227	13.51
148	Inorganic Process Waste	1/29/2022	1532036	GJ 16 W 9110	16.25
149	Inorganic Process Waste	1/31/2022	1533630	GJ 06 TT 8227	17.25
150	Inorganic Process Waste	1/31/2022	1534104	GJ 16 W 9110	16.23
151	Inorganic Process Waste	2/1/2022	1534870	GJ 16 W 1921	14.81
152	Inorganic Process Waste	2/1/2022	1535275	GJ 16 W 9110	14.28
153	Inorganic Process Waste	2/2/2022	1536537	GJ 16 W 1921	11.4

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Sr. No.	Type of Waste	Date	Manifest No.	Veh. No.	Qty in MT
154	Inorganic Process Waste	2/3/2022	1537245	GJ 03 W 9142	16.2
155	Inorganic Process Waste	2/3/2022	1537706	GJ 16 W 2171	15.82
156	Inorganic Process Waste	2/4/2022	1538300	GJ 16 W 1921	16.9
157	Inorganic Process Waste	2/4/2022	1538341	GJ 16 W 9110	17.33
158	Inorganic Process Waste	2/5/2022	1539594	GJ 16 W 1743	13.53
159	Inorganic Process Waste	2/8/2022	1542591	GJ 16 W 1921	16.07
160	Inorganic Process Waste	2/16/2022	1551142	GJ 16 W 1921	16.96
161	Inorganic Process Waste	2/17/2022	1552277	GJ 16 W 1921	14.52
162	Inorganic Process Waste	2/18/2022	1553669	GJ 16 W 1743	17.32
163	Inorganic Process Waste	2/19/2022	1554536	GJ 16 W 1921	13.82
164	Inorganic Process Waste	2/21/2022	1556546	GJ 16 W 1743	19.01
165	Inorganic Process Waste	2/22/2022	1557798	GJ 16 W 1743	16.94
166	Inorganic Process Waste	2/23/2022	1559225	GJ 16 W 1743	15.2
167	Inorganic Process Waste	2/25/2022	1561541	GJ 05 AU 5449	16.54
168	Inorganic Process Waste	3/3/2022	1568383	GJ 16 W 1743	13.59
169	Inorganic Process Waste	3/3/2022	1568202	GJ 16 W 1921	14.52
170	Inorganic Process Waste	3/5/2022	1570775	GJ 16 W 1743	14.59
171	Inorganic Process Waste	3/8/2022	1573485	GJ 16 W 1743	17.55
172	Inorganic Process Waste	3/9/2022	1574720	GJ 16 W 1921	18.71
173	Inorganic Process Waste	3/9/2022	1574712	GJ 16 W 1743	14.46
174	Inorganic Process Waste	3/14/2022	1580380	GJ 16 W 1921	15.13
175	Inorganic Process Waste	3/15/2022	1581394	GJ 05 AU 5449	13.48
176	Inorganic Process Waste	3/24/2022	1590162	GJ 16 W 2171	15.48
177	Inorganic Process Waste	3/25/2022	1591532	GJ 16 W 1743	13.16
178	Inorganic Process Waste	3/25/2022	1591347	GJ 16 W 2171	13.35
179	Inorganic Process Waste	3/29/2022	1636032	GJ 16 W 1921	14.82
180	Inorganic Process Waste	3/30/2022	1637364	GJ 16 W 1921	14.45
181	Inorganic Process Waste	3/31/2022	1638101	GJ 16 W 1743	14.5
182	Inorganic Process Waste	4/10/2021	1298480	GJ 06 AZ 4719	24.84
183	Inorganic Process Waste	4/14/2021	1301594	GJ 06 AX 9713	29.49
184	Inorganic Process Waste	4/23/2021	1308622	GJ 16 W 7908	9.46
185	Inorganic Process Waste	4/24/2021	1308989	GJ 16 X 8782	9.39
186	Inorganic Process Waste	4/30/2021	1313465	GJ 12 BW 9079	13.66
187	Inorganic Process Waste	5/1/2021	1314151	GJ 06 AZ 4719	25
188	Inorganic Process Waste	5/8/2021	1319178	GJ 12 BW 9079	15.39
189	Inorganic Process Waste	5/8/2021	1319373	GJ 16 X 8782	10.23
190	Inorganic Process Waste	5/9/2021	1319858	GJ 06 AX 9713	29.82
191	Inorganic Process Waste	5/15/2021	1324538	GJ 16 W 7908	8.37
192	Inorganic Process Waste	5/15/2021	1324701	NL 01 AD 3427	24.4
193	Inorganic Process Waste	5/19/2021	1326634	GJ 12 BX 9079	14.39
194	Inorganic Process Waste	5/23/2021	1328826	NL 01 AD 3427	24.86
195	Inorganic Process Waste	5/28/2021	1332418	GJ 06 AZ 4630	23.89
196	Inorganic Process Waste	5/28/2021	1332779	GJ 12 BW 9079	11.28
197	Inorganic Process Waste	6/3/2021	1336640	NL 01 AD 3427	24.99
198	Inorganic Process Waste	6/8/2021	1340535	GJ 12 BT 6907	12.06
199	Inorganic Process Waste	6/11/2021	1342794	GJ 32 T 7169	28.62
200	Inorganic Process Waste	6/12/2021	1343450	GJ 32 T 3668	28.01
201	Inorganic Process Waste	6/14/2021	1344672	GJ 10 Z 9288	9.28
202	Inorganic Process Waste	6/19/2021	1348192	GJ 12 AU 8993	9.41
203	Inorganic Process Waste	6/20/2021	1348624	NL 01 AD 3427	25.01
204	Inorganic Process Waste	7/3/2021	1357545	GJ 06 AZ 4719	24.87
205	Inorganic Process Waste	7/6/2021	1359715	GJ 12 AY 4041	9.47
206	Inorganic Process Waste	7/17/2021	1367601	GJ 12 BX 7831	12.49

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Sr. No.	Type of Waste	Date	Manifest No.	Veh. No.	Qty in MT
207	Inorganic Process Waste	7/19/2021	1367997	GJ 12 AY 9341	11.88
208	Inorganic Process Waste	7/29/2021	1375336	GJ 10 TT 9423	24.98
209	Inorganic Process Waste	8/6/2021	1380605	GJ 10 TT 9423	24.98
210	Inorganic Process Waste	8/14/2021	1386105	GJ 10 TT 5856	24.9
211	Inorganic Process Waste	8/21/2021	1390377	GJ 10 TT 5856	24.93
212	Inorganic Process Waste	9/9/2021	1403045	GJ 16 AU 5041	29.26
213	Inorganic Process Waste	9/17/2021	1407857	GJ 10 TT 5856	24.21
214	Inorganic Process Waste	9/20/2021	1410057	GJ 10 X 5930	19.7
215	Inorganic Process Waste	9/22/2021	1410995	NL 01 AD 3427	24.85
216	Inorganic Process Waste	9/23/2021	1412170	GJ 08 Y 8341	20.85
217	Inorganic Process Waste	10/4/2021	1418920	GJ 10 TT 5856	24.98
218	Inorganic Process Waste	10/6/2021	1420533	GJ 16 AU 5198	28.3
219	Inorganic Process Waste	10/8/2021	1422467	NL 01 AD 3427	25.2
220	Inorganic Process Waste	10/16/2021	1427797	GJ 05 BZ 5585	26.76
221	Inorganic Process Waste	10/19/2021	1429654	NL 01 AD 3427	24.36
222	Inorganic Process Waste	10/20/2021	1430686	GJ 31 T 3844	23.4
223	Inorganic Process Waste	10/25/2021	1435691	GJ 10 TT 5856	24.58
224	Inorganic Process Waste	11/2/2021	1443268	GJ 06 AX 9825	30.08
225	Inorganic Process Waste	11/9/2021	1447259	GJ 06 AX 2958	29.66
226	Inorganic Process Waste	11/9/2021	1447287	GJ 06 AV 6902	25.2
227	Inorganic Process Waste	11/10/2021	1447942	GJ 06 TT 7322	19.54
228	Inorganic Process Waste	11/19/2021	1457349	GJ 16 AU 8969	29.39
229	Inorganic Process Waste	12/3/2021	1470943	GJ 16 AV 1748	21.12
230	Inorganic Process Waste	12/9/2021	1476489	GJ 16 AU 8969	29.08
231	Inorganic Process Waste	12/12/2021	1479599	GJ 06 AZ 4018	32.07
232	Inorganic Process Waste	12/22/2021	1490508	GJ 06 TT 8555	27.26
233	Inorganic Process Waste	12/23/2021	1492280	GJ 06 ZZ 6221	28.92
234	Inorganic Process Waste	12/28/2021	1497923	GJ 06 AZ 4018	32.04
235	Inorganic Process Waste	12/30/2021	1499962	CG 04 LW 2589	26.94
Total					3971.480

❖ Details of ETP/MEE Sludge

Sr. No	Type of Waste	Date of Disposal	Manifest No.	Veh. No.	Qty In Mt
1	ETP/ MEE Sludge	4/30/2021	1313109	GJ 16 W 2171	11.31
2	ETP/ MEE Sludge	5/4/2021	1315852	GJ 05 AU 5449	12.5
3	ETP/ MEE Sludge	11/19/2021	1456939	GJ 16 W 2171	12.34
4	ETP/ MEE Sludge	11/20/2021	1457887	GJ 16 X 8356	12.51
5	ETP/ MEE Sludge	11/25/2021	1463108	GJ 16 X 8372	13.64
6	ETP/ MEE Sludge	12/1/2021	1469631	GJ 16 W 1921	15.18
7	ETP/ MEE Sludge	12/15/2021	1483165	GJ 16 X 8372	16.12
8	ETP/ MEE Sludge	12/19/2021	1487649	GJ 16 W 9110	16.99
9	ETP/ MEE Sludge	12/20/2021	1488619	GJ 16 X 8356	15.02
10	ETP/ MEE Sludge	12/21/2021	1489588	GJ 06 TT 8227	15.67
11	ETP/ MEE Sludge	12/22/2021	1490752	GJ 16 W 9110	15.85
12	ETP/ MEE Sludge	12/23/2021	1492424	GJ 16 W 9110	14.39
13	ETP/ MEE Sludge	12/24/2021	1492927	GJ 16 X 8372	16.58
14	ETP/ MEE Sludge	1/20/2022	1521995	GJ 06 TT 8227	14.34

1406

15	ETP/ MEE Sludge	2/26/2022	1563177	GJ 16 W 1743	15.45
16	ETP/ MEE Sludge	2/28/2022	1565256	GJ 16 W 1743	9.42
17	ETP/ MEE Sludge	3/8/2022	1573627	GJ 16 W 1921	15.69
18	ETP/ MEE Sludge	3/11/2022	1577597	GJ 16 W 1921	16.29
19	ETP/ MEE Sludge	3/15/2022	1581833	GJ 16 W 1921	15.53
20	ETP/ MEE Sludge	3/29/2022	1635823	GJ 16 W 1743	14.05
Total					288.87

Sr. No	Type of Waste	Date of Disposal	Manifest No.	Veh. No.	Qty in MT
1	Dil Sulfuric Acid	1/15/2022	1516741	GJ 16 AU 9065	24.53
2	Dil Sulfuric Acid	1/17/2022	1518593	GJ 16 AV 3855	29.69
3	Dil Sulfuric Acid	1/17/2022	1518297	GJ 18 AZ 5090	30.99
4	Dil Sulfuric Acid	1/18/2022	1520094	GJ 16 AV 0055	29.33
5	Dil Sulfuric Acid	1/18/2022	1520006	GJ 16 AU 7283	30.01
6	Dil Sulfuric Acid	1/19/2022	1521269	GJ 16 AU 4892	29.75
7	Dil Sulfuric Acid	1/19/2022	1521140	GJ 01 BV 1971	18.84
8	Dil Sulfuric Acid	1/20/2022	1522550	GJ 01 ET 5855	30.87
9	Dil Sulfuric Acid	1/20/2022	1522073	GJ 16 AU 8478	24.51
10	Dil Sulfuric Acid	1/24/2022	1526856	GJ 16 AV 0039	29.98
11	Dil Sulfuric Acid	1/28/2022	1531332	GJ 16 AU 4892	30.09
12	Dil Sulfuric Acid	1/28/2022	1531313	GJ 16 AU 7365	23.13
13	Dil Sulfuric Acid	1/31/2022	1534409	GJ 12 BW 3563	28.39
14	Dil Sulfuric Acid	1/31/2002	1534323	GJ 12 AV 3855	32.475
15	Dil Sulfuric Acid	2/1/2022	1535601	GJ 16 AV 4743	32.56
16	Dil Sulfuric Acid	2/5/2022	1539924	GJ 16 AV 2574	21.92
17	Dil Sulfuric Acid	2/5/2022	1539521	GJ 16 AV 0322	29.61
18	Dil Sulfuric Acid	2/15/2022	1550726	GJ 16 AU 4892	28.66
19	Dil Sulfuric Acid	2/16/2002	1551738	GJ 16 AV 3855	30.93
20	Dil Sulfuric Acid	2/17/2022	1552603	GJ 16 AV 7365	23.32
21	Dil Sulfuric Acid	2/19/2022	1555127	GJ 16 AV 1619	31.22
22	Dil Sulfuric Acid	2/19/2022	1554453	GJ 16 AV 0299	29.74
23	Dil Sulfuric Acid	2/22/2022	1558558	GJ 16 AU 7365	23.85
24	Dil Sulfuric Acid	2/23/2022	1559100	GJ 16 AU 4892	28.64
25	Dil Sulfuric Acid	2/24/2022	1560906	GJ 01 BV 1971	17.91
26	Dil Sulfuric Acid	2/24/2022	1560226	GJ 16 AU 8478	25.32
27	Dil Sulfuric Acid	2/25/2022	1561898	GJ 16 AU 9065	23.56
28	Dil Sulfuric Acid	2/28/2022	1565070	GJ 16 AU 4892	28.38
29	Dil Sulfuric Acid	3/2/2022	1567023	GJ 16 AU 9065	24.31
30	Dil Sulfuric Acid	3/4/2022	1569645	GJ 16 AV 3855	32.55
31	Dil Sulfuric Acid	3/5/2022	1570140	GJ 16 AV 1619	29.72
32	Dil Sulfuric Acid	3/7/2022	1572732	GJ 16 AU 7365	23.76
33	Dil Sulfuric Acid	3/7/2022	1571831	GJ 16 AU 4892	28.89
34	Dil Sulfuric Acid	3/8/2022	1573817	GJ 16 AU 8478	23.95
35	Dil Sulfuric Acid	3/10/2022	1575684	GJ 16 AV 3855	32.44

1407

36	Dil Sulfuric Acid	3/11/2022	1577075	GJ 16 AV 1619	29.72
37	Dil Sulfuric Acid	3/12/2022	1578124	GJ 16 AU 4892	29.73
38	Dil Sulfuric Acid	3/16/2022	1582684	GJ 01 BV 1971	17.89
39	Dil Sulfuric Acid	3/16/2022	1582671	GJ 16 AU 8478	24.2
40	Dil Sulfuric Acid	3/24/2022	1590617	GJ 16 AV 3855	34.33
41	Dil Sulfuric Acid	3/26/2022	1592808	GJ 01 BV 1971	17.57
42	Dil Sulfuric Acid	3/26/2022	1592341	GJ 16 AU 4892	28.88
43	Dil Sulfuric Acid	3/26/2022	1592285	GJ 16 AV 1619	30.35
44	Dil Sulfuric Acid	3/28/2022	1634808	GJ 08 Z 6843	29.25
45	Dil Sulfuric Acid	3/28/2022	1594667	GJ 16 AU 9065	25.63
46	Dil Sulfuric Acid	3/30/2022	1637418	GJ 08 Z 6843	23.87
47	Dil Sulfuric Acid	3/30/2022	1636694	GJ 01 BV 1971	16.71
48	Dil Sulfuric Acid	3/31/2022	1638374	GJ 16 AV 3855	33.25
Total					1305.20

❖ Details of Waste bags

Sr. No.	Type of Waste	Date of Disposal	Manifest No.	Veh. No.	Qty in MT
1	Waste Bags	4/5/2021	1294373	GJ 16 W 1921	1.32
2	Waste Bags	4/12/2021	1299775	GJ 16 W 1921	1.48
3	Waste Bags	5/10/2021	1320598	GJ 16 W 2171	0.97
4	Waste Bags	10/28/2021	1438116	GJ 05 AU 5449	1.76
5	Waste Bags	12/25/2021	1494719	GJ 06 TT 8227	2.16
6	Waste Bags	12/26/2021	1495128	GJ 16 X 8372	1.98
7	Waste Bags	12/27/2021	1496227	GJ 16 X 8372	1.6
8	Waste Bags	12/29/2021	1498672	GJ 16 W 1743	1.97
9	Waste Bags	12/29/2021	1499042	GJ 24 V 1536	1.17
10	Waste Bags	12/31/2021	1501304	GJ 16 X 8356	2.03
Total					16.44

Sr. No.	Type of Waste	Date of Disposal	Manifest No.	Veh. No.	Qty in MT
1	Insulation	11/24/2021	1462122	GJ 02 Z 5727	1.46
2	Insulation	11/25/2021	1463410	GJ 16 W 1921	1.37
3	Insulation	11/27/2021	1465617	GJ 16 W 1921	1.3
4	Insulation	12/25/2021	1494560	GJ 16 W 1743	1.81
5	Insulation	12/27/2021	1496024	GJ 16 W 1743	1.51
6	Insulation	12/29/2021	1498675	GJ 16 W 1921	1.27
7	Insulation	12/31/2021	1500878	GJ 16 W 1743	2.21
Total					10.93

1408

V. DETAILED STATUS OF HAZARDOUS WASTE AS ON 1ST APRIL, 2022

Sr. No.	Type of Waste	Stock on 1 st April, 2021	Generation during April - 21 to March - 22	Disposal during April - 21 to March - 22	Stock as on 1 st April, 2022
1	ETP & MEE Sludge	15.93	295.360	288.870	22.490
2	Spent Catalyst	Nil	Nil	Nil	Nil
3	Spent Carbon	Nil	Nil	Nil	Nil
4	Inorganic Process Waste	43.155	4288.925	3971.480	360.60
5	Acetic Acid (30%)	Nil	Nil	Nil	Nil
6	Discarded Carboys/ Drums	52.0	Nil	Nil	52.0
7	Discarded Bags/ Liners	0	16.440	16.440	0
	Plastic Waste (Cat. 33.1)	Nil	Nil	Nil	Nil
8	Used / Spent Oil	Nil	Nil	Nil	Nil
9	Dil. Sulfuric Acid	Nil	1458.530	1305.200	153.330
10	Dil. Hydrochloric Acid	Nil	Nil	Nil	Nil

-TRUE COPY-

MATERIAL OUTWARD REGISTER

1409

CHEMIE ORGANIC
CHEMICALS (I) PVT. LTD.
Plot No. 758, GIDC Estate,
Jhagadia - 393 110.
Phone No. 226019, 226020

SR. NO.	DATE	GOODS TAKEN OUT BY	DESCRIPTION OF MATERIAL	QUANTITY
नंबर	तारीख	माल ले जाने वाले का नाम	माल का विवरण	नग
416	21/12/21	Self	01 Empty Gas Cylinders	01 Nos
			01 Empty - d	01 Nos
			0 No - d	02 Nos
			4 02 - d	02 Nos
417	-a	Self	01 Cement Bag	6 Bag
418	21/12/21	Self	01 m.s fabricated Gate for New Plot	730kg
419	21/12/21	Sri Sai Tanker	1~28~28.1 Process Residue & waste	27.260MT
420	21/12/21	Shree Kany Dasther	1~28~28.1 Process Residue & wastes	19.910MT
421	-L	& -do-	1235~35.3 chemical Sludge	15.850MT
422	-a	S.S Plate 4mm x 4mm x 250mm Self	03 S.S Plate 4mm x 4mm x 250mm	01 Nos
423	23/12/21	Lulu Transport	1~28~28.1 Process Residue and wastes	19.710 MT

CHEMIE ORGANIC
CHEMICALS (I) PVT. LTD.
Plot No. 758, GIDC Estate,
Jhagadia - 393 110.
Phone No. 226019, 226020

माल जावक रजिस्टर

ANNEXURE R/6

CHALLAN NO.	MATERIAL SEND TO (NAME & ADDRESS)	MOTOR / VEHICLE		SIGNATURE OF SECURITY PERSON	
		VEHICLE NO.	INWARD TIME		OUTWARD TIME
चलान नंबर	माल जिन को भेजा उनका नाम और पता	गाड़ी नंबर	आनेका समय	जानेका समय	सिक्य. सही
638	Sai Tankers	CR16V 5865	15:40	16:40	DS
639	Chemieorganic chemical (I) Pvt LTD. New Plot	CR16 1323	11:30	17:30	DS
640	-do-	Hydhar CR16DS 0306		10:40	DS
1490508	GCL India LTD (Dalmia Cement Bharat LTD) Galshe	CR16TT 8555	09:25	11:15	DS
1490527	BEIL Ank	CR16TT 0227	09:35	11:25	DS
1490752	-do-	CR16W 9110	01:30	13:00	DS
642	S.P employees Jhagadia	By Hand	13:25	14:45	DS
1491675	BEIL - Ank	CR16X 0356	09:30	11:10	DS

TRUE COPY-



Dalmia cement

ANNEXURE R/7
(Colly)

newthink! cement! sugar! refractories! power!

LETTER OF AUTHORIZATION

Dt. 24.05.2021

To.,

Sangam Enviro Pvt Ltd.

Dear Sir,

We hereby authorize to M/s. Sangam Enviro Pvt Ltd. for providing the work of Collection, transportation of Hazardous Waste material to our Dalmia Cement Bharat Limited plants (in Units – Odisha, Karnataka, Bihar), as per CPCB Co-processing guidelines 2016 & 2017.

M/s. Sangam Enviro Pvt Ltd, referred as inter mediator service provider for purpose of Co-processing of Hazardous waste and will serve as under:

- 1) To explore Alternative Fuel & Raw Materials (AFR).
- 2) To discuss with AFR generator/facility regarding sorting and supply and produce necessary documents to us.
- 3) To arrange transportation of AFR from source to our plants as per agreement.

This authorization is valid for SIX Months from the date of issue.

Thanking You,

For, Dalmia Cement Bharat Ltd.



-TRUE COPY-

Dalmia
cement**FUTURE TODAY***cement! sugar! refractories! power!*Date : 13th Nov 2021LETTER OF AUTHORIZATION

To,
Sangam Enviro Pvt. Ltd.

Dear Sir,

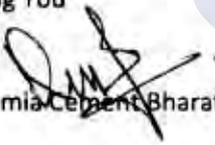
We hereby authorize M/s Sangam Enviro Pvt. Ltd to provide the work for collection & transportation of Hazardous Waste material to our Dalmia Cement Bharat Limited plants (in Units Bihar, Odisha, Karnataka) as per CPCB guidelines 2016 & 2017.

M/s Sangam Enviro Pvt. Ltd referred as an Inter mediator service provider for the purpose of safe transportation of Hazardous Waste at our plant and will serve as under:

- 1) To explore Alternative Fuel & Raw Material (AFR)
- 2) To discuss with Waste generators/ AFR generators / facility regarding collection & supply to DCBL
- 3) To arrange safe transportation of above material from source to our plants as mentioned above

This authorization is valid till **31st October 2022**

Thanking You


For, Dalmia Cement Bharat Limited

-TRUE COPY-

Dalmia Cement (Bharat) Limited

Rajgangpur, Sundargarh - 770 017, Odisha, India

T: +91 6624 220 (21 Toll Free: 1800 2020) W: www.dalmiacement.com C.IN: U65191TN1996PLCY35963

Registered Office: Dalmiapuram, District Tiruchirappalli - 621 651, Tamil Nadu, India

A Dalmia Bharat Group company, www.dalmiabharat.com

Contract for Supply of Hazardous Waste

to DCBL

* MOU Between Dalmia Cement &
Sangam Enviro pvt Ltd.

Subramaniam

RGP/SANGAM ENVIRO/4482001166

Dt : 16th Dec 2021

M/s. SANGAM ENVIRO PVT LTD
OFFICE No. 424, Fourth Floor,
Shilpi Square, Opp. Nagori Dairy,
Dahej Bypass road, Bharuch – 392001, Gujarat.

Sub: Contract for Supply of Hazardous Wastes to DCBL Rajgangpur & Belgum Plant

This contract is based on discussions, request and previous goodwill that, M/s Sangam Enviro Pvt Ltd is an expert in safe handling & safe transportation of Hazardous Wastes generated in various locations of India. M/s Sangam Enviro considers itself fit, expert & authorized for transportation of hazardous waste thru authorized vehicles And has provided waste services to various establishments on contractual basis and considers itself safest in delivering the business.

DCBL has acceded to the request of the M/s Sangam Enviro Pvt Ltd and agreed to award the order for **Supply of Hazardous Wastes** to our site at Rajgangpur, ODISHA and Belgum, KARNATAKA.

NOW, THIS AGREEMENT WITNESSETH AND IT IS AGREED TO BY AND BETWEEN THE PARTIES HERETO AS UNDER: -

I. Terms of the Contract.

- a. That, the Contract is valid from 16th December'2021 to 31st March'2025 and shall be automatically terminated upon expiry of the term unless otherwise extended through mutual consent by the parties.
- b. That, the supplier has to pay DCBL as per Annexure-I based on the Challan / Manifest quantity.

Page 1 of 5



S. Ramani

For SANGAM ENVIRO PVT. LTD.

[Signature]
DIRECTOR

- c. That, the Contract may be renewed for a further period after expiry of the terms, as per mutual understanding between the parties and subject to amendment of existing terms and conditions if any.

2. Scope of Service.

- a. That, M/s Sangam Enviro shall supply 100 MT per month of Organic residues / Distillation residues in Barrels & Tankers with prior intimation to DCBL's factory located At/Po/Ps : Rajgangpur-770017, District- Sundargarh, Odisha. Utmost arrangement shall be made to achieve the minimum targeted quantity positively, as any shortfall will seriously affect the operation of DCBL.
- b. M/s Sangam Enviro shall not claim any detention charges, halting charges or any other expenses for delay in loading/gate-entry/unloading of materials.
- c. M/s Sangam Enviro shall ensure that, the vehicles shall be released immediately after loading and should not be released in groups at a time.
- d. M/s Sangam Enviro shall deploy authorized vehicles with good condition for safe transportation. In no case overloading of material beyond permitted capacity will be allowed.
- e. That, M/s Sangam Enviro shall ensure that, the vehicle deployed for transportation job shall be covered with good tarpaulin to avoid spillage in the en-route also there is no contamination/adulteration to materials loaded at for DCBL.

3. Weigh bridge tolerance:

- a. Not Applicable

4. Terms & Conditions of Payment.

- a. As per Clause 1(b) above in Terms of the Contract
- b. That DCBL may submit their monthly bills to the Supplier.

5. Safety and Standard Terms & Conditions:

- a. That the supplier to take all safety measures and provide adequate supervision for execution of the job safely and without any injury to any person and/or damage to any DCBL's property.
- b. That the supplier shall supply safety appliances like shoes, helmets, goggles, gloves etc. to its workers depending on the working conditions as a safety measures at its own cost.
- c. That the supplier and its employee shall take proper care and precautions for protection of the said material during transit, so that the said material will be delivered to DCBL's factory in good condition.

Page 2 of 5



BY SANGAM ENVIRO PVT. LTD.

S. S. Ramani

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DIRECTOR

- d. That the supplier shall provide Vehicle of good condition, properly insured and the Driver having valid driving license. The supplier is responsible for compliance of various provisions under the Motor Vehicle Act 1988.
- e. That Officers of DCBL is authorized to inspect the condition of the vehicle, permit, insurance policy, driving license, fitness certificate, vehicle tax receipt etc., for the purpose of inspection.
- f. That DCBL shall not be held responsible any loss or damages caused to the vehicle and the workmen of the supplier, due to non-adhering safety measures while transporting or pre-processing of material or during execution of any other job carried out inside DCBL plant.
- g. That DCBL shall not be held responsible for any type of accident of fatal cases occurred due to negligence of safety precautions or otherwise and the supplier will be solely responsible to pay any type of compensation/medical treatment to their affected employee.
- h. That DCBL may take punitive action as deemed fit against the supplier in case any deviation/negligence/default from the safety norms of the company is observed in the working system or during execution of work.
- i. That there will be no master and servant relationship for any purpose whatsoever between employees engaged by the supplier and DCBL. The employees engaged by the supplier, shall not be entitled for any claim, right, preference etc., over any job/regular employment in DCBL.
- j. That the supplier shall not resort to unhealthy competition with the other authorized suppliers appointed by DCBL and will also not engage in canvassing orders directly with other awardees.

6. Assignment or Sub-Contract.

- a. That the supplier shall not sublet / assign the contract to any third party without written prior permission from DCBL.

7. Penalty.

- a. That the supplier shall be liable for any type of contamination found during unloading of Hazardous Wastes which may hamper kiln operations. DCBL reserves the right to compute the loss/damage suffered on account of such contamination/ shortage of said material and the entire loss/damages shall be made good by the supplier to the extent of Pre-Processing Charges and 100% of the cost of material & transportation if brought from some other supplier.
- b. That the supplier shall be liable for any loss/damaged suffered by DCBL, on account of involvement of the Driver to any type of malpractices and bad behaviour. DCBL reserves the right to recourse legal action against the supplier and its Driver for such malpractices & bad behaviour.
- c. That the supplier shall be liable for penalty and extra cost if DCBL arrange the vehicles from alternate source in case of exigency due to non-deployment of vehicle as per requirement & terms contract.

Page 3 of 5



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DIRECTOR

d. The supplier shall be responsible for compliance of various provisions under the Motor Vehicle Act 1988 and solely liable for any penalty imposed by any Statutory Authority for non-compliances.

8. Quality.

- a. That the material supplied should comply as per the quality in Annexure I
- b. If the material supplied by the supplier is of poor quality on continuous basis then we may end the contract for a time span as to be decided by DCBL management.

9. Indemnity.

- a. That the supplier shall indemnify DCBL & its employee, representatives from all or any claims, losses, demands, damages, etc., which may or are likely to suffer by reason of acts, defaults, deeds, things, omissions and commissions committed the supplier or its employee discharging their obligations under the contract.
- b. That the supplier shall be responsible to hold good any loss/damages suffered by DCBL on account negligence act of it or its employee and also breach of any terms and conditions of the agreement.

10. Force Majeure.

- a. That any delay or failure to perform the contract by either party due to reasons beyond reasonable control i.e. force majeure events, such as, but not limited to, acts of God i.e. flood, inundation, typhoon, cyclone, earthquakes, landslides, fire, etc., act of Government i.e. war, hostility, embargo, etc., contingencies like strike, lockout, go slow, sabotage, riot, etc. order of any competent court/Government Authority shall not be considered as default for the performance of the contract and for claim/damage or cancellation of the contract.
- b. That either party affected due to such force majeure condition shall inform the other party about occurrence of force majeure events within 7 Working Days of occurrence.

11. Termination of Contract.

- a. That DCBL reserves the right to terminate the whole or any part of the contract by serving not less than 30 Days prior notice in writing to the supplier. The supplier shall not claim any compensation, damage or loss on account of termination of the contract.
- b. That the supplier, if not desirous to provide the service as per the contract may terminate the agreement by giving not less than 30 days prior notice in writing to DCBL.
- c. That DCBL reserves the right to terminate the contract, if the supplier fails to supply the desired quantity of said material as indicated in Clause 2(a) of the agreement, since any shortfall will affect its production line seriously.

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For SANGAM ENVIRO PVT. LTD.

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DIRECTOR

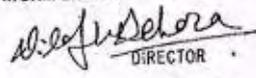
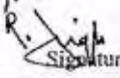
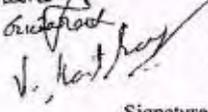
d. That the contract shall automatically terminated, if the supplier abandoned the services for a continuous period of 10 days without any prior notice in writing to DCBL. In such cases the supplier shall be liable to pay all the claim/damages caused to DCBL including forfeiture of advance payments and/or other money due to the supplier.

12. Governing Law.

- a. This agreement shall be constructed and interpreted in accordance with the laws of India. In the event of dispute if any shall be settled amicably. If it is not achievable, the same shall be referred to the Head of the Unit of DCBL or higher authorities whose decision in the matter shall be final and binding.
- b. Any amendment and/or modifications to this agreement shall be valid and binding on either party, only if such amendment/modification is mutually agreed to in writing and executed by both parties.

IN WITNESS WHEREOF this Agreement is executed in two counterparts on the day and year first above written. Each Party hereto shall preserve one counterpart of the Agreement.

SIGNED AND DELIVERED for and on behalf of

<p>DALMIA CEMENT (BHARAT) LIMITED</p>  <p>Signature</p>	<p>SANGAM ENVIRO PRIVATE LIMITED</p> <p>for SANGAM ENVIRO PVT. LTD.</p>  <p>DIRECTOR Signature of Supplier</p>
<p>Witness 1: Name: RAJU SINGH Address: DCBL, Rajangapur.</p>  <p>Signature</p>	<p>Witness 1: Name: Manoj Vairag Address: Bharuch, Gujarat</p>  <p>Signature</p>

Sobraman

1419

ANNEXURE R/9

IN THE HIGH COURT OF GUJARAT AT AHMEDABAD

R/CRIMINAL MISC.APPLICATION NO. 5267 of 2022

=====

MAYANK JAYANTBHAI SHAH S/O JAYANT MANHARLAL SHAH
Versus
STATE OF GUJARAT

=====

Appearance:

MR ND NANAVATI, SENIOR ADVOCATE ASSISTED BY MS.DILBUR
CONTRACTOR(6388) for the Applicant(s) No. 1
MR JK SHAH, ADDL. PUBLIC PROSECUTOR for the Respondent(s) No. 1

=====

CORAM: **HONOURABLE MS. JUSTICE GITA GOPI**

Date : 17/03/2022

ORAL ORDER

4. Heard learned advocates on both the sides and perused the material on record. The communication on record suggest that the letter of authorisation was given by Dalmia to Sangam whereby Sangam was authorised to provide the work of collection, transportation of hazardous waste material to Dalmia Cement Bharat Limited plants at Odhisa, Karnataka and Bihar, and the authorisation for transportation of hazardous waste materials was in accordance to CPCB Co-processing

guidelines 2016 and 2017, and therefore, it would be the responsibility of the transporter to take waste by-products to its destination. The petitioner company or the petitioner himself would have no knowledge of any misdeed of the transporter. The liability would lie on the company who engages the transporter and it is the duty of the transporter to see that the said waste product reaches plant or to its

Destination..

-TRUE COPY-



OCL INDIA LTD.(Dalmia Cement
Bharat Ltd.) [7265]

Manifest No:
1490508
22/12/2021

Copy 6

To be forwarded by To be returned by the Operator of the facility to the Occupier after treatment and disposal of hazardous material/waste.

Sender's Details					
Sender Name	Chemie Organic Chemicals (I) P. Ltd., [15014]				
Address	-GIDC ESTATE, JHAGADIA - 393 110 Taluka : ANK Distict: ANK Pin no: 393110				
Contact Details	9824106624	organicc@bsnl.in	GPS Coordinates	Lat :21.4000 Long :73.8000	
Receiver's Details					
State	Odisha	Type of Facility	Co- processing		
Facility Details	OCL INDIA LTD.(Dalmia Cement Bharat Ltd.) [7265]				
Contact Details	9437106322	behara.umashankar@dalmiacement.com	GPS Coordinates	Lat :22.190251 Long:84.579864	
Address	OCL INDIA LTD.(Dalmia Cement Bharat Ltd.)				
Waste Details					
Waste Details	I~28~28.1~Process Residue and wastes				
Waste Intended for	Co-Processing	Total Qty	27.260MT	Consistency	liquid
Transporter Details					
Name	Sri Sai Tanker	Contact Details	9913088536 shrisaitanker342@gmail.com		
Address	Plot No:30,Vardhaman Industrial Estate,Bhestan,,Plot No:30,Vardhaman Industrial Estate,Bhestan, District :Surat Taluka :Surat City				
Vehicle Details					
Vehicle no	GJ06TT8555	GPS Enabled	Yes	Type of Vehicle	Tanker
Driver name	DURGESH BHAI	Driver Contact No	8128111542		
Waste Transportation Details					
Vehicle Depart.	22/12/2021 10:59AM	Number of Drums	0	Loose Waste	27.260
Remarks	For Co-Processing Waste		No of bags	0	
Sender's Declaration :					
1. I hereby declare that contents of the consignment are fully and accurate described above by proper shipping name and are categorized , packed, marked , and labeled , and are all in all respects in proper condition for transport by road according to applicable national government regulations.					
2. I hereby declare that we have obtained membership of common facility / carried out agreement with actual user for disposal/ actual use of hazardous waste.					
Name and stamp of sender:		Signature:			
Stamp:		Date:		Signature:	
Receiver's Certification of Receipt of Hazardous waste					

Stamp:



Date: 29/12/2021

Signature:

ORIGINAL FOR RECIPIENT

ANNEXURE R/11

SANGAM ENVIRO PVT LTD
424, 4TH FLOOR, SHILPI
SQUARE, OPP NAGORI DAIRY
DAHEJ BYPASS ROAD,
BHARUCH
Gujarat 392001 IN
sangam.enviro@gmail.com
GSTIN: 24ABECS0245D1ZV
CIN: U74140GJ2020PTC114890

Tax Invoice 1141

BILL TO
CHEMIE ORGANIC
CHEMICALS (I) PVT LTD
Plot No. 758, GIDC Estate,
Jhagadiya, Dist. Bharuch,
Gujarat - 393110
State Code: 24
GSTIN: 24AAACC4434B1ZE
PLACE OF SUPPLY
24 - Gujarat

DATE
01/01/2022

PLEASE PAY
₹5,83,373.12

DUE DATE
31/01/2022

NO	DESCRIPTION	HSN/SAC	DATE	QTY	UNIT	RATE	AMOUNT
1	Hazardous waste collection, transportation and co-processing consultancy Service charges. LCV - Liquid, Manifest No. 1490508, Dt. 22-12-2021	999421	22/12/2021	27.26	TON	8,800.00	2,39,888.00
2	Hazardous waste collection, transportation and co-processing consultancy Service charges. LCV - Liquid, Manifest No. 1492280, Dt. 23-12-2021	999421	23/12/2021	28.92	TON	8,800.00	2,54,496.00

Ankleshwar Tanker

"Bank Details -"

Account Name : SANGAM ENVIRO PRIVATE LIMITED
Account Number : 017805005840
IFSC Code : ICIC0000178
Bank Name : ICICI Bank
Branch Name : Bharuch - 392001

SUBTOTAL 4,94,384.00
CGST @ 9% on 494384.00 44,494.56
SGST @ 9% on 494384.00 44,494.56
TOTAL 5,83,373.12

TOTAL DUE ₹5,83,373.12

for, Sangam Enviro Pvt Ltd.

Maitray
Vairagi
Digitally signed
by Maitray Vairagi
Date: 2022.01.01
10:38:49 +05'30'

Signature

Rupees Five Lakh Eighty Three Thousand and Three
Hundred Seventy Three and Paise Twelve Only

THANK YOU.



ANNEXURE R/12 (Colly)

From: purchase@chemieorganic.com
Sent: 10 January 2022 12:34 PM
To: 'Sangam Enviro' <sangam.enviro@gmail.com>
Subject: RE: Sangam enviro Pvt Ltd.
Importance: High

Attn : Nilesch Behera,

It is found that you & your company are involved in ILLEGAL activities and therefore, we are terminating all our contracts/agreements with immediate effect.

Regards,
Santosh K.
Executive – Purchase.

CHEMIEORGANIC CHEMICALS (I) PVT. LTD.
Hemu Plaza, 1st Floor, Station Road, Vile Parle (W), Mumbai-400056.
Ph: + 91-22-42551207/08, Mob: 9326156741, Fax: + 91-22-26113076,
✉ purchase@chemieorganic.com

From: Sangam Enviro [<mailto:sangam.enviro@gmail.com>]
Sent: 03 January 2022 12:03 PM
To: Santosh K. <purchase@chemieorganic.com>;
Subject: Due Payment Reminder - Sangam enviro Pvt Ltd.

Dear Santosh Bhai,

Please provide the due payments. Your overdue amount is Rs. 17,86,963.68/- (Invoice No. 1117,1118, 1120, 1130, 1133).

And your total Outstanding amount is Rs. 30,05,318/- & also 2 vehicle's invoice generation is pending.



SR.NO.	Invoice No.	Inv. Date	Qty	Invoice Amount	loading DATE	VEH. NO.	Qty as per Plant	DRUMS/TANKER	PAYMENT	Credit Days	Due Days	OverDue Days
37	1117	16-11-2021	30.08	347845.12	02-11-2021	GJ06AX9825	30.08	Tanker	Pending	30	16-12-2021	48
38	1118	16-11-2021	25.20	261676.80	09-11-2021	GJ06AV6902	25.20	Tanker	Pending	30	16-12-2021	
39	1120	19-11-2021	29.66	510892.80	09-11-2021	GJ06AX2958	29.66	Tanker	Pending	30	19-12-2021	45
40			19.54		10-11-2021	GJ06TT7322	19.54	Tanker	Pending			
41	1130	03-12-2021	29.39	305185.76	19-11-2021	GJ16U8969	29.39	Tanker	Pending	30	02-01-2022	51
42	1133	07-12-2021	21.12	361363.20	03-12-2021	GJ16AV1748	21.12	Drum	Pending	15	22-12-2021	27
43	1135	21-12-2021	29.08	634981.6	09-12-2021	GJ16AU8969	29.08	Tanker	Pending	30	20-01-2022	13
44			32.07		12-12-2021	GJ06AZ4018	32.07	Tanker	Pending			
45	1141	01-01-2022	27.26	583373.12	22-12-2021	GJ06TT8555	27.26	Tanker	Pending	30	31-01-2022	2
46			28.92		23-12-2021	GJ06ZZ6221	28.92	Tanker	Pending			

Regards,

Nilesh Behera

Founder | Sangam Enviro Pvt Ltd

Mo.: 7574861066

Add.: Office No. 424, Fourth Floor, Shilpi Square.

Opp. Nagori Dairy, Dahej Bypass Road,
Bharuch- 392001, Gujarat.



From: [mailto:purchase@chemieorganic.com]
Sent: 25 January 2022 06:42 PM
To: 'Behera.Umashankar@dalmiacement.com' <Behera.Umashankar@dalmiacement.com>
Cc: 'sangam.enviro@gmail.com' <sangam.enviro@gmail.com>
Subject: MOU amendment

Dear Sir,

This is to reconfirm the procedure among the Dalmia – Sangam Enviro Pvt. Ltd – Chemieorganic. From 1/09/21, M/s. Sangam Enviro Pvt Ltd was authorized by Dalmia to negotiate, lift hazardous waste as per the Hazardous waste rules, pollution & environment Guidelines in tankers / trucks having GPS tracking etc as under senders manifest.

We despatched all the trucks/tankers accordingly.

M/s. Sangam Enviro Pvt. Ltd was collecting Hazardous waste collection, transportation and processing charge from us and making payments to you as per your agreement with M/s. Sangam Enviro Pvt. Ltd.

On January 10nd, we have blacklisted M/s. Sangam Enviro Pvt Ltd. This is for your kind attention.

Regards,
Santosh Karpe.

-TRUE COPY-



CHEMIEORGANIC
Chemicals (India) Pvt. Ltd.



HEMU PLAZA, STATION ROAD,
VILE PARLE (WEST),
MUMBAI 400 056. INDIA
PHONE : 91-22-26114891 (5 LINES),
FAX : 91 - 22 - 26113076
E-mail : info@chemieorganic.com

ANNEXURE R/13

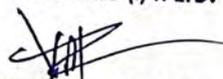
Dt:27-01-2022

To,
Shree Police Inspector Saheb,
At & Po-Jhagadia

Respected Sir,

OCL India Ltd.(Dalmia Cement Bharat Ltd.), Odisha has authorized M/s.Sangam Enviro Pvt Ltd 424, 4th floor, Shilpi Squire, opp Nagori Dairy, Dahej Bypass Road, Bharuch, Gujarat 392001 (GSTIN : 24ABECS0245D1ZV/ CIN : U741440GJ2020PTC114890) to lift co processing waste from our Jhagadia plant in tankers authorized by them. On that basis on 22/12/21 M/s. Sangam Enviro has sent us their authorized tanker no. GJ-06-TT-8555 which we filled from our Jhagadia plant on 22/12/21 under Manifest no. 1490508 dated 22/12/21 for OCL India Ltd(Dalmia), Odisha. It was the responsibility of M/s Sangam Enviro to unload the tanker at OCL India Ltd (Dalmia), Odisha.Recently, we came to know from newspaper articles stating that M/s. Sangam Enviro has not unloaded tanker no. GJ-06-TT-8555 at OCL India Ltd(Dalmia), Odisha as per the Manifest no. 1490508 dated 22/12/21 given by us.M/s. Sangam Enviro has submitted us there Invoice dated 1/1/22 along with duly accepted stamp & signed our Manifest by OCL India Ltd.(Dalmia), Odisha (copy attached) which appears to be forged document submitted by M/s Sangam Enviro.We request you to kindly file our complaint against M/s. Sangam Enviro Pvt. Ltd. that they have through their authorized tanker no. GJ-06-TT-8555 not unloaded tanker as per the Manifest no. 1490508 and for which they are totally responsible for all kind of claims.They cheated us that tanker is unloaded at OCL India Ltd (dalmia), Odisha by submitting forged documents.

For CHEMIE ORGANIC CHEMICALS (I) P. LTD.


AUTHORISED SIGNATORY

Thanks

-TRUE COPY-

FACTORY : PLOT NO. 758, G.I.D.C., JHAGADIA, DIST. BHARUCH - 393110, GUJARAT
PHONE NO. 02645-226019/226020/226145

R27-04
NUN
P.S.O.
z3300000

તા.૦૫/૦૨/૨૦૨૨ કલાક ૧૧/૪૫ વાગ્યે શરૂ

અ.નં.	નામ	જાત	ઉ.વ.	પંચનામ	રહેવારી
(૧)	ઝીલાલ મહેમુદ બોબાટ	૩૮	ધંધો રી.ડા.	ધર નં.૧૧૨ મસ્જીદ મહોલ્લો	મોટીવેડ ગામ કતારગામ સુરત.
(૨)	દિનેશ જગદીશભાઈ ગોરખા	૨૨	રી.ડા.	ફ્લોટ નં.૧૦૪ સાંઈ એવન્યુ એપાર્ટ. મસ્જીદ મહોલ્લો	મોતી વેડ ગામ કતારગામ સુરત.

એ રીતેના અમો ઉપર લખેલ નામોવાળા પંચોને આજરોજ તમો સુરત શહેર એસ.ઓ.જી., પોલીસના બોલાવવાથી અત્રે અઠવા સગરામપુરા એસ.ઓ.જી. ફિલ્ડ ઓફીસ ખાતે આવી હાજર થયા છીએ,

અત્રે આપ સાહેબે આપની ઓળખ આર.એસ.સુવેરા પોલીસ ઇન્સ્પેક્ટર એસ.ઓ.જી., સુરત શહેર તરીકેની આપી અમો પંચોને સમજ કરી કે, સચીન જી.આઈ.ડી.સી. પો.સ્ટે. ગુ.ર.નં.૧૧૨૧૦૦૦૨૨૨૦૨૮૫/૨૦૨૨ ઇ.પી.કો. કલમ ૨૭૭, ૩૩૬, ૩૩૭, ૩૪૨, ૪૬૫, ૪૬૭, ૪૬૮, ૪૭૧, ૨૮૪, ૧૨૦(બી), ૩૪ તથા Environment Protection એક્ટ કલમ ૧૫ મુજબના કામે આરોપીઓએ હેઝાર્ડસ વેસ્ટ ભરેલ ટેન્કરના MANIFEST માં SATGURU TRANSPORT તથા DALMIA CEMENT (BHARAT) LTD. RAJGANGPUR ના બનાવટી સિક્કાઓ મારેલ તે સિક્કાઓ તમારી કસ્ટડીમાં રહેલ આરોપી પોતાના ઘરે રાખેલ હોય. જે આરોપી બતાવવા માંગતો હોય જેથી જે અંગેના પંચનામા પંચ તરીકે સાથે રહી લખાવી આપવા સમજ કરતા અમો પંચોએ સ્વખુશી દર્શાવી લખાવીએ છીએ કે,

અહીં અત્રે તમો પોલીસના જાપ્તા હેઠળ હાજર છે તે આરોપીની અમો પંચો રૂબરૂ નામઠામ પુછતા તે પોતાનું નામ નિલેશ પીતાંબર બહેરા ઉ.વ.૨૮ રહે. ધર નં.૨૧૬, ગુ.હા.બોર્ડ જલારામ નગર ગણેશપુરા અમરોલી સુરત મુળ રહે ગામ. કલ્યાણી જી.બાલેશ્વર (ઓરીસ્સા) વાળો હોવાનું જણાવે છે. ત્યાર બાદ મજકુર આરોપી હેઝાર્ડસ વેસ્ટ ભરેલ ટેન્કરના MANIFEST માં SATGURU TRANSPORT તથા DALMIA CEMENT (BHARAT) LTD. RAJGANGPUR ના લગાવેલ સિક્કાઓ પોતાના ઘરે રાખેલ હોવાની હકીકત જણાવી પોતે આ સિક્કાઓ બતાવવા માંગતા હોવાનું જણાવે છે. જેથી અમો પંચો તથા આપ સાહેબ મજકુર આરોપી નિલેશ પીતાંબર બહેરા નાને યોગ્ય પોલીસ જાપ્તા હેઠળ સરકારી ગાડી નં.ઠા-૦૫-૬૧૧૦૯ માં બેસી આરોપીના બતાવ્યા મુજબ રવાના થયા.

અત્રેથી આરોપી નિલેશ પિતામ્બર બહેરાના કહેવા મુજબ એસ.ઓ.જી. ફિલ્ડ ઓફીસથી બહાર નીકળી વિજયવલ્લભ ચોક, મજુરાગેટ ચાર રસ્તાથી ડાબી બાજુ વળી ઉપના ચાર રસ્તા ઓવર બ્રીજ, રીંગ રોડ ઓવર બ્રીજ, દિલ્હીગેટ ઓવર બ્રીજ, ગોટાલાવાડી સર્કલથી જમણી બાજુ વળી કિરણ હોસ્પિટલથી જમણી બાજુ વળી નગીનાવાડી સર્કલથી ડાબી બાજુ વળી કાચાનગર થઈ ગજેરા સર્કલ, અમરોલી જુના જકાતનાકા તાપી ઓવર બ્રીજ થઈ અમરોલી ચાર રસ્તા ઓવર બ્રીજ ઉતરતા અમરોલી જુના પોલીસ સ્ટેશન પાસે આવેલ પ્રભુ એગ સેન્ટર વાળી ગલીમાં ગુ.હા.બોર્ડ જલારામ નગર ગણેશપુરામાં વાહન ચલાવતા થોડે જતા સોસાયટીના કોમન પ્લોટની બાજુમાં આવેલ ધર નં.૨૧૬ પાસે આરોપી નિલેશ પિતામ્બર બહેરાના કહેવાથી વાહન ઉભું રાખી અમો પંચો સહીત તમામ માણસો નીચે ઉતરી આરોપી નિલેશ પિતામ્બર બહેરાને યોગ્ય જાપ્તા હેઠળ રાખી ધર નં.૨૧૬ વાળુ મકાન જોતા પૂર્વ દિશાના મુખ વાળુ ગ્રાઉન્ડ ફ્લોર, પહેલો માળ, બીજો માળ મુજબનું છે. જે મકાનમાં આરોપી નિલેશ પિતામ્બર બહેરાના બતાવ્યા મુજબ દાદર વાટે પહેલા માળે જતા રૂમનો પ્રવેશ દ્વાર ખુલ્લો છે જે રૂમમાં એક ઈસમ હાજર હોય જેને આપ સાહેબે આપનો તથા અમો પંચોનો પરીચય આપી હકીકતથી વાકેફ કરી હાજર ઈસમનું નામઠામ પુછતા તે પોતાનું નામ પિતામ્બર વનમાળી બહેરા ઉ.વ.૫૭ રહે. ધર નં.૨૧૬, ગુ.હા.બોર્ડ જલારામ નગર ગણેશપુરા અમરોલી સુરત મુળ રહે ગામ. કલ્યાણી જી.બાલેશ્વર (ઓરીસ્સા) વાળા હોવાનું જણાવે છે. ત્યારબાદ જાપ્તા હેઠળના આરોપી નિલેશ પિતામ્બર બહેરાને સાથે રાખી રૂમમાં પ્રવેશતા પ્રથમ બેઠક હોલ આવેલ છે જેમાં ઉત્તર દિશાની દિવાલે ટી.વી. રાખેલ છે. તેમજ પ્રથમ હોલની સામેના ભાગે દક્ષિણ દિશાની દિવાલે રસોડું આવેલ છે. તેની સામેની બાજુ ઉત્તર તરફ બેડ રૂમ આવેલ છે. જે બેડ રૂમનો ઉપયોગ અત્રે જાપ્તા હેઠળના આરોપી નિલેશ પિતામ્બર બહેરા નાનો પોતે કરતો હોવાનું જણાવે છે. જે રૂમ જોતા સદરહુ રૂમ આશરે ૧૧ * ૦૯ ફુટ (લંબાઈ * પહોળાઈ) નો છે જેમાં પશ્ચિમ દિવાલે એટેસ્ટ સંડાસ-બાથરૂમ આવેલ છે. તેમજ બેડ રૂમમાં દક્ષિણ દિવાલે લોખંડનો કબાટ રાખેલ છે. જે કબાટ અત્રે જાપ્તા હેઠળના આરોપી

નિલેશ પિતામ્બર બહેરાએ ખોલી તેમા આવેલ ખાનામાં અલગ અલગ સિક્કાઓ નંગ-૦૫ રાખેલ હોય જે સિક્કાઓ બતાવતા જે વારા ફરતી જોતા નીચે મુજબ છે.

- (૧) સફેદ કલરની કેપ તથા પિંક કલરના હેન્ડલ વાળો સિક્કો જેમાં નીચેના ભાગે જોતા અંગ્રેજીમાં SATGURU TRANSPORT લખેલ રબર સ્ટેમ્પ છે.
- (૨) સફેદ કલરની કેપ તથા પિંક કલરના હેન્ડલ વાળો સિક્કો જેમાં નીચેના ભાગે જોતા અંગ્રેજીમાં DALMIA CEMENT (BHARAT) LTD. RAJGANGPUR લખેલ રબર સ્ટેમ્પ છે.
- (૩) સફેદ કલરની કેપ તથા બલ્યુ કલરના હેન્ડલ વાળો સિક્કો જેમાં નીચેના ભાગે જોતા અંગ્રેજીમાં SANGAM ENVIRO PVT. LTD. લખેલ રબર સ્ટેમ્પ છે.
- (૪) સફેદ કલરની કેપ તથા બલ્યુ કલરના હેન્ડલ વાળો સિક્કો જેમાં નીચેના ભાગે જોતા અંગ્રેજીમાં For, SANGAM ENVIRO PVT. LTD. DIRECTOR લખેલ રબર સ્ટેમ્પ છે.
- (૫) સફેદ કલરની કેપ તથા બલ્યુ કલરના હેન્ડલ વાળો સિક્કો જેમાં નીચેના ભાગે જોતા અંગ્રેજીમાં SANGAM ENVIRO PVT. LTD. Corporate Office: Office No.424 Fourth Floor, Shilpi Square, Opp. Nagori Dairy, Dahej Bypass Road, BHARUCH-392001 (Gujarat) લખેલ રબર સ્ટેમ્પ છે.

ત્યારબાદ મજકુર જાપ્તા હેઠળના આરોપી નિલેશ પિતામ્બર બહેરા નાનો અમો પંચો જણાવે છે કે, ઉપરોક્ત અનુક્રમ નં.(૧) તથા (૨) વાળા સિક્કાઓ અમે MANIFEST માં મારવા માટે તથા અનુક્રમ નં.(૨) તથા (૩) વાળા સિક્કાઓનો ઉપયોગ કરીએ છીએ અને આ તમામ સિક્કાઓ અમારી સંગમ એન્વારો પ્રા.લી. કંપનીના ભાગીદાર મૈત્રેય સન્મુખભાઈ વૈરાગી રહે. ઘર નંબર ૮૫, મુક્તાનંદ સોસાયટી, જી.એન.એફ.સી. કોલોની પાછળ ભરૂચ વાળાએ કોઈ જગ્યાથી બનાવેલ છે વિગેરે હકીકત અમો પંચો રૂબરૂ જણાવે છે.

જેથી ઉપરોક્ત મળી આવેલ સિક્કાઓને અલગ અલગ પાંચ પ્લાસ્ટીકના પારદર્શક ડબ્બાઓમાં મુકી તે તમામ ડબ્બાઓની ઉપર આપ સાહેબ તથા અમો પંચોની સહીઓ વાળી કાપલી દોરા વડે પો.ઈન્સ. એસ.ઓ.જી. સુરત શહેર ના ગુજરાતી માર્કવાળુ શીલ મારી તે તમામ ડબ્બાઓને અનુક્રમે "માર્ક F-1", "માર્ક F-2", "માર્ક F-3", "માર્ક F-4", "માર્ક F-5" મુજબના માર્ક આપી તમામની કિં.રૂ.૦૦/- જેટલી ગણી તપાસ અર્થે કબજે કરેલ છે.

ત્યારબાદ સદરહુ મકાનના પ્રથમ માળ, બીજો માળે તથા અગાસી સહિત તમામ જગ્યાએ ઝીણવટભરી રીતે તપાસ કરતા કોઈ ગુનાહિત ચીજવસ્તુ મળી આવેલ નથી તેમજ આપ સાહેબે તપાસ દરમ્યાન કોઈ ભાંગ ફોડ કે ધર્મ વિરુદ્ધનુ કૃત્ય કરેલ છે. સદરહુ જગ્યાના LAT 21.24504 તથા LONG. 72.84979 ના છે.

એ રીતેનુ ઉપર મુજબનુ પંચનામુ તમો ખોલીસે લેપટોપના માધ્યમથી લખી લઈ અત્રેથી જરૂરી વીજ સપ્લાય મેળવી પ્રિન્ટર વડે પ્રિન્ટ કાઢી અમોને વાંચી સમજાવતા જે અમોએ લખાવ્યા મુજબનુ બરાબર અને ખરૂ છે જેથી નીચે અમો પંચોએ આપ સાહેબ રૂબરૂ અમારી સહીઓ કરેલ છે. તા.૦૫/૦૨/૨૦૨૨ કલાક ૧૩/૦૦ વાગ્યે પુરૂ

(૧) જી.તી.લી. (૬).....

(૨).....

રૂબરૂ

(આર.એસ.સુવેરા)

પોલીસ ઈન્સ્પેક્ટર

એસ.ઓ.જી. સુરત શહેર.

Panchnama

<u>S.No.</u>	<u>Name</u>	<u>Gender</u>	<u>Age</u>	<u>Business</u>	<u>Resident</u>
(1)	Zilal Mahemood Bobat		38	Business	House No 112 Masjid Mahallo Motived Village Katargam Surat.
(2)	Dineshbhai Jagdishbhai Gorkha		22		Flate No.104 Sai Avanu Appart, Masjid Mahal Motived Village Katargam Surat.

On being called by the police of Surat City S.O.G. at 8th Sagarampura SOG field office, we above mentioned named witnesses were appeared here.

Here sir, you identified yourself as R.S. Suvera Police Inspector S.O.G., Surat city informed us (witnesses) about Sachin GIDC Post FIR. No. 11210002220285/2022 E.P.Co. According to Section 277,336,337,342,465,467,468,471,284,120(B), 34 and Section 15 of the Environment Protection Act. The accused in your custody has kept the Rubber Stamp of Satguru Transport and Dalmia Cement (Bharat) Ltd. Rajgangpur, in his house, which was used in the manifest of the tanker filled with hazardous waste. The accused wants to show these stamps which are in his custody, so that we understand to write the Panchnama (witness report) together as a Panch (witness), so we have given our consent to do so at our own desire to write same.

Here in your presence under your custody of the police, when asking the name of the accused face to face, he said his name as Nilesh Pitambar Bahera age 28 lived at House No. 216, Gujarat Housing Board, Jalaram Nagar, Ganeshpura, Amroli, Surat & Originally Residency at Village Kalyani Dist.Baleswar (Orissa). After that, the said accused stating the fact that he keeps the rubber stamps of Satguru Transport and Dalmia Cement (Bharat) Ltd. Rajgangpur which were used in the manifest of the tanker loaded with hazardous waste. in his house. He says that he wants to show these stamps. So we Pancho (witnesses) and you sir, along with the accused Nilesh Pitambar Bahera under proper police monitoring we left in Government Vehicle No. GJ-05-GV 1109 towards the place as shown by the accused.

From there, according to the statement of the accused Nilesh Pitambar Behra, he left the SOG field office by driving the vehicle at Vijayvallabh Chowk, Majuragate four roads

and turned left to Udhana four roads over bridge, Ring Road over bridge, Delhigate over bridge, Gotalawadi circle and turned right. From Kiran Hospital, turn right from Naginawadi Circle, turn left to Kacha Nagar, Gajera Circle, Amroli Old Zakat Naka, Tapi Over Bridge, Amroli Four Roads, get off the over bridge, near Amroli Old Police Station, near the lane of Prabhu Egg Center. near house no. 216 next to common plot in Ganeshpura society, Jalaram Nagar Ganeshpura & at the request of accused Nilesh Pitambar Behra, we stopped the vehicle and all the men including the pancho (witness) got down and kept the accused Nilesh Pitambar Behra under proper monitoring. The house no. 216 facing the east direction of the house is as per ground floor, first floor, second floor as identified. In that house as shown by the accused Nilesh Pitambar Behra, the entrance door of the room leading to the first floor from the staircase is open and there is a person present in the room to whom you (Suvera) introduced yourself and us and made them aware of the fact. On asking the name of the person present, he named himself as Pitambar Vanmali Behera, age 57 lived in House No. 216, Gujarat Housing Board Jalaram Nagar, Ganeshpura, Amroli Surat originally resided in village Kalyani District Baleshwar (Orissa). After which the accused Nilesh Pitambar Behra, who is not under monitoring, was accompanied to the room. In that house there is a drawing room in which at north direction a TV has kept. Also there is a kitchen in front of the first hall on the south facing wall. Opposite to it is a bed-room on the north side which is said to be used by Nilesh Pitambar Behra himself. The room in question is about 11 X 9 feet (Length X Width) in which there is an attached Toilet-bathroom on the west wall. Also in the bed room there is an iron cupboard on the south wall. The cupboard which was opened by Nilesh Pitambar Behra under monitoring of us in which contained different rubber stamps (No. 05). Which are identified as follows.

- (1) A Stamp with a white color cap and a pink color handle with a rubber stamp written SATGURU TRANSPORT in English on the lower side.
- (2) A Stamp with white color cap and pink color handle with a rubber stamp written DALMIA CEMENT (BHARAT) LTD, RAJGANGPUR in English on the lower side.
- (3) A Stamp with white color cap and blue color handle with SANGAM ENVIRO PVT. LTD. Written is a rubber stamp.
- (4) A Stamp with white color cap and blue color handle with FOR, SANGAM ENVIRO PVT. LTD - DIRECTOR written rubber stamp.
- (5) A Stamp with white color cap and blue color handle with SANGAM ENVIRO PVT. LTD CORPORATE OFFICE : OFFICE NO 424 FOURTH FLOOR, SHILPI SQUARE,OPP NAGORI DAIRY, DAHEJ BY PASS ROAD, BHARUCH – 392 001 (GUJARAT)

Then the accused Nilesh Pitambar Behra, who is under monitoring of police, tells us that we use the stamps bearing the above serial number (1) and (2) to stamp on the MANIFEST and stamps bearing the serial number (2) and (3) also for the same. All these stamps are made by the partner of the Sangam Enviro Pvt. Mr. Maitreya Sanmukhbhai Vairagi, Residing at House No. 85, Muktanand Society, Behind G.N.F.C Colony Bharuch from some unidentified place. This fact has told us (Witness) in person.

So, all these stamps which found above put in five different transparent plastic boxes and mark all the boxes with the signatures of Sir (Suvera) and Amo Pancho (Witness) with S.O.G. Surat city Seal with mark in Gujarati on all those boxes as "Mark F-1", "Mark F-2", "Mark F-3", "Mark F-4", "Mark F-5" respectively. All these Marked boxes valued at Rs.00/- & handed over these seized boxes for further investigation purposes.

After that, the first floor of the building, the second floor and all the premises including balcony were thoroughly investigated. No criminal object was found during the investigation. You (Mr.Suvera) did commit any act of vandalism or any act against religion. This place is at Latitude 21.24504 and LONG. is of 72.84979.

The police wrote the above panchnama (witness Report) on their laptop using the electric power at site & took the print out with a printer, read it to us and explained to us that it is correct and true as written, so the below (witness) panchos have been signed by us in person.

Dated 05/02/2022 at 13/00 hrs

(RS Suvera)

Inspector of Police

16th April, 2022

To,
Gujarat Pollution Control Board
Sector – 10 A,
Paryavaran Bhavan,
Gandhinagar – 382 010.

- Kind Attn.** : Mr. A. V. Shah (Member Secretary)
- Subject** : Reply to the Closure Order under Section 5 of the EP Act 1986
and request to revoke the closure order.
- Reference** : 1 Your Letter No: GPCB/ANK/ CCA-164(10)/ID-15014/637392
dated 01/04/2022
2 Our earlier letters dated 12/01/2022, 15/02/2022 and
22/03/2022

Respected sir,

We are in receipt of the above referred letter dated 01/04/2022 for closure of our unit. In this regard; here we are submitting following point wise clarifications and details for your kind perusal and necessary action.

Sr. No.	Reason of Closure	Compliance / Clarification
1.	Unit has changed process route of MCA (Meta Chloro Aniline) product from hydrogenation to NaSH without obtaining necessary permission of Board.	<ul style="list-style-type: none"> We have a valid consent of the board for the manufacturing of (Meta Chloro Aniline (MCA) from Meta Nitro Chloro Benzene by hydrogenation process. To improvise the yield & purity of the product and to minimize the risk factors occurring due to high-pressure process during hydrogenation, we had carried out route change for manufacturing of Meta Chloro Aniline (MCA) by NaHS (Sodium Hydrosulfide), which is well established and safer technology. After your visit dated 07/01/2022, we have stopped manufacturing MCA by NaHS. We also assure you that we will not manufacture MCA (Meta Chloro Aniline) using NaHS (Sodium hydrosulfide) till we obtain the necessary amendment in CCA/CTO for the same from competent authority/ GPCB. The undertaking regarding the same is attached as Annexure-XVI.
2.	Unit has not obtained Authorization for hazardous waste generated due to process route change of MCA (Meta Chloro Aniline).	



Sr. No.	Reason of Closure	Compliance / Clarification
3.	Unit has sent hazardous waste to outstate Receiver industry M/s DBL India Ltd (Dalmia Bharat Limited, Odisha) for which unit has not followed procedure for interstate transport and not intimated this Board before giving hazardous waste/co-processing waste to the transporter as per provision of HOWMR-2016.	<ul style="list-style-type: none"> We would like to mention that as per CCA/CTO granted, the hazardous waste (Inorganic Process Waste, Sch. I, Cat- 28.1) shall be disposed of by landfilling at TSDF site of BEIL. Please note that majority of our dispatch for hazardous waste has always been to BEIL only at TSDF site for landfilling. However, we found a better option for the disposal the same waste by co-processing at cement industries. Also, as per GPCB circular dated 04/06/2021 regarding "Multiple Waste Disposal Mode", recovery/ utilization/ co-processing is considered as a better option for waste disposal than landfilling. Copy of the GPCB circular is attached in Annexure VIII. Hence, we had been sending only some of the waste under Cat-28.1 to cement industries for co-processing. Manifest has been generated on GPCB-XGN website for each and every of these dispatches. The same had also been intimated to the board through our letters earlier. The copies of said letter are enclosed as Annexure-IV. Now, as per the direction given by you, we will dispose off all the inorganic Process waste by landfilling at TSDF site of BEIL as per the CCA/CTO granted to us. We will apply for necessary amendment for any changes in mode of disposal of Hazardous waste if required. The notarized undertaking regarding the same is also submitted by us and is uploaded at tag s.UNT in GPCB XGN. Attaching the same in Annexure-XXIV.
4.	This Board has not received copy 7 of manifest from out state Receiver industry M/s DBL India Ltd (Dalmia Bharat Limited, Odisha) as per provision of HOWMR-2016.	<ul style="list-style-type: none"> Please be noted that, copy-7 of manifest is to be submitted by DBL India Ltd (Dalmia Bharat Limited, Odisha) as per provision of HOWMR-2016. We would like to mention that, every single dispatch to M/s DBL India Ltd (Dalmia Bharat Limited, Odisha) has been done via online manifest system through GPCB-XGN. Also, we have maintained all the dispatch records on gate register and as well as weighing slip. All the details have already been shared with inspection notice reply dated 16/03/2022.



Sr. No.	Reason of Closure	Compliance / Clarification
		<ul style="list-style-type: none"> • Also, we used to ensure that M/s DBL India Ltd (Dalmia Bharat Limited, Odisha) has received the material based on sign and/or stamp of M/s DBL India Ltd (Dalmia Bharat Limited, Odisha) on the Receivers' copy of Manifest. • 5 copies of every manifest generated has been given to transporter at time of leaving factory, and 2 copies of each manifest generated is kept for our records. • We have also requested M/s DBL India Ltd (Dalmia Bharat Limited, Odisha) through an email regarding the copy-7 of the manifest. The copy of our email to M/s DBL India Ltd (Dalmia Bharat Limited, Odisha) is attached as Annexure-V. • It seems that Receiver industry, M/s DBL India Ltd (Dalmia Bharat Limited.) did not send copy-7 to GPCB.
5.	As per GPS record it is seen that tanker GJ-06-ZZ-6221 has left the premises of M/s. Chemie Organic Chemicals (I) Pvt. Ltd. at about 16:30 hrs on 23.12.2021 and has gone towards highway near Panoli GIDC area, taken rounds in this area and GPS is then stopped at @ 11:41 PM on 23.12.2021, thus Unit has not used GPS mounted vehicle till its final destination and no record of GPS tracking for the hazardous wastes disposed by the unit has been submitted for tanker no. GJ 06 ZZ 6221 of date-23/12/2021.	<ul style="list-style-type: none"> • As per our previous replies with respect to the inspection notices, we have sent the waste through GPS enabled tanker by generating manifest on GPCB XGN website. • Copy of manifest pertaining to tanker GJ-06-ZZ-6221 is enclosed in Annexure-XIV • After GPCB visit on 07/01/2022, we have started keeping all the GPS records for the hazardous waste transporting vehicles. • We hereby are attaching some of the GPS-tracking details for the different trucks as Annexure-VI. • Additional GPS tracking data of each and every hazardous waste dispatch post from January-2022 onwards is available at our unit.
6.	Unit is unable to furnish details regarding GPS of any hazardous waste movement from their unit.	<ul style="list-style-type: none"> • We always ensured that all the waste was disposed by generating manifest of every dispatch, and uploading it on GPCB XGN website. Also, we have maintained all the dispatch records on gate register and as well as weighing slip. • We have started maintaining the records of GPS tracking since the last inspection visit by GPCB officials in January-2022, as per their advice. Hence, we have attached the GPS data of last few



Sr. No.	Reason of Closure	Compliance / Clarification
		<p>transits in Annexure-VI (already mentioned in Point-5) for your ready reference.</p> <ul style="list-style-type: none"> Additional GPS tracking data of each and every hazardous waste dispatch from January-2022 is available at our unit.
7.	Unit has not submitted CCTV footages for time period from 13/12/2021 to 06/01/2022	<ul style="list-style-type: none"> We would like to mention that we keep the records for CCTV footage. However, the cable of CCTV was broken on 13/12/2021 due to construction work within the unit. The same has been repaired on 07/01/2022 and now the CCTV is working continuously. This was confirmed during your visit to our factory. The copy of invoice for the repairing of the same is enclosed as Annexure-VII. Hence, the CCTV was not working during 13/12/2021 to 06/01/2022. The latest footage of the CCTV enclosed in Pen drive/ CD has already been submitted by us with previous inspection notice replies dated 12/01/2022.
8.	Unit was not using online manifest system for the disposal of spent H ₂ SO ₄ and sent through tax invoices only.	<ul style="list-style-type: none"> Spent H₂SO₄ have always been dispatched to authorized end-users with whom we have updated MOUs, CCA and valid Rule-9 Application. At various time intervals, such MOUs, CCA and Rule-9 copies have been uploaded on the Xgn-link, and submitted with our responses. From January-2022 onwards, we are using online manifest system for the disposal of Spent H₂SO₄ for every tanker dispatch. As an illustration, attached as Annexure-VI GPS tracking data of such tankers. Additional GPS tracking data of ALL tankers post January-2022 is available at our unit.
9.	Unit has not obtained authorization for disposal of co-processing waste.	<ul style="list-style-type: none"> We would like to mention that as per CCA/CTO granted the hazardous waste (Inorganic Process Waste, Sch. I, Cat- 28.1) shall be disposed of by landfilling at TSDF site of BEIL. Please note that majority of our dispatch for hazardous waste under Cat-28.1 has always been to BEIL only at TSDF site for landfilling. However, we found a better option for the disposal the same waste by co-processing at cement industries. Also, as per GPCB circular dated 04/06/2021 regarding "Multiple Waste Disposal Mode", recovery/ utilization/ co-processing is considered as a better option for



Sr. No.	Reason of Closure	Compliance / Clarification
		<p>waste disposal than landfilling. Hence, we have been sending only some of the waste under Cat-28.1 to cement industries for co-processing via generation of manifest for each and every dispatch. We have intimated the board through our letters earlier. The copies of said letter are enclosed as Annexure-IV (already mentioned in point-6).</p> <ul style="list-style-type: none"> • The copy of GPCB circular dated 04/06/2021 is enclosed as Annexure-VIII. • Now, as per the directions given by the GPCB officers during the previous visit, we will dispose of all the inorganic process waste by land filling at TSDF site of BEIL only as per the CCA/CTO granted to us till we obtain the necessary amendment for any changes in mode of disposal. We have also submitted the notarized undertaking regarding the same along with the previous inspection notice reply dated 15/02/2022. Attaching the same in Annexure-XXIV.
10.	During inspection, it is observed that huge quantity of MS/ HDPE drums (total @ 250 nos. of 200 lit. capacity each) filled with intermediates/ residues without any nomenclature are stored haphazardly within unit premises in internal roads of unit in open near various manufacturing plants.	<ul style="list-style-type: none"> • The drums containing the intermediates & waste water observed at few places of the plant were temporarily stored in open during transit from process part to the dedicated storage area due to sudden leakage of storage tank and/or maintenance work to be done at respective plants. All these drums have been shifted to the storage area and we assure you such drums will be not be kept in open area in future. Photographs for the same are already been submitted along with our letter dated 12/01/2022 which is uploaded at tag EXTRA in GPCB XGN on 18/01/2022. Also attached herewith the photographs for your reference in Annexure – II
11.	No specific logbook/ record is maintained for this hazardous waste stock generation-disposal.	<ul style="list-style-type: none"> • Attached in Annexure-IX data of past three months hazardous waste generation-disposal for your ready reference. Post your visit dated 16/03/2022, we have started to maintain separate logbook for each category of hazardous waste stock generation-disposal.
12.	During inspection on dated 03/02/2022, it was observed that unit has not obtained authorization	<ul style="list-style-type: none"> • As discussed in point-9, please note that majority of our dispatch for hazardous waste has always been to BEIL only at TSDF site for landfilling. However,



Sr. No.	Reason of Closure	Compliance / Clarification
	<p>for disposal of co- processing waste (as mentioned in manifest) from the Board and used the tanker no: GJ-06-TT-8555 for disposal of co-processing waste and movement of this tanker is suspicious illegal movement, also not furnished details of GPS.</p>	<p>we had been sending only some of the hazardous waste under Cat-28.1 for co-processing in cement industries and had also intimated the board through our earlier letters dated 20/01/2021. The copies are enclosed as Annexure-IV (already mentioned in Point-6 & 9).</p> <ul style="list-style-type: none"> • Also, as per GPCB circular dated 04/06/2021 regarding "Multiple Waste Disposal Mode", recovery/ utilization/ co-processing is considered as a better option for waste disposal than landfilling (enclosed in Annexure- VIII). Hence, we had sending some of the waste to cement industries for co-processing via generation of manifest for each and every dispatch. • As per the instructions during the inspection, we immediately stopped the disposal of hazardous waste through co-processing till we obtain the necessary amendment for any changes in mode of disposal of hazardous waste required. The notarized undertaking regarding the same is also submitted by us and is uploaded at tag s.UNT in GPCB XGN. Also attached herewith a copy of the undertaking in Annexure-XXIV. • As for this particular tanker in mention, GJ-06-TT-8555, manifest was generated in GPCB XGN on 22/12/2021, and tanker was dispatched to M/s DBL India Ltd's (Dalmia Bharat Limited, Odisha) facility in Orissa as mentioned clearly in the manifest. • We even received a receiver's copy with stamp of Dalmia Cement Bharat Ltd, and sign by their representatives that the tanker was unloaded at their Orissa site. (enclosed as Annexure-XIV) • Lastly, we also received a Tax invoice no. 1141 dated 01/01/2022 for the said tanker, as further proof that the tanker reached Dalmia Cement Bharat Ltd's facility in Orissa. (enclosed with Annexure-III) • Later, we got to know about illegal activities of Sangam Enviro Pvt. Ltd., who was the authorized dealer of M/s DBL India Ltd (Dalmia Bharat Limited, Odisha) and appointed by them. (Enclosed Authorization letter given by in Annexure-X).



Sr. No.	Reason of Closure	Compliance / Clarification
		<ul style="list-style-type: none"> • Immediately, we blacklisted all business with Sangam Enviro Pvt Ltd. Copy of email sent to Sangam Enviro Pvt Ltd informing of the same is enclosed in Annexure-XI. • Further, we have intimated Jhagadia Police Station through our letter dated 27/01/2022 (enclosed as Annexure-XII) regarding the tanker -. GJ-06-TT-8555 not being unloaded at M/s DBL India Ltd (Dalmia Bharat Limited, Odisha) • Then, we informed the same to M/s DBL India Ltd (Dalmia Bharat Limited, Odisha), as Sangam Enviro Pvt. Ltd was nominated by Dalmia Bharat Limited as authorized dealer w.r.t. arrange the transporter. Copy of email attached as Annexure-XIII.
13.	As per the letter of Police Commissioner's Office, Surat City unit has disposed off Hazardous waste chemical into Amlakhadi through tanker no. GJ-06-TT-8555	<ul style="list-style-type: none"> • As per our records, Tanker No. GJ-06-TT-8555 was dispatched to M/s DBL India Ltd (Dalmia Bharat Limited, Odisha), to their Orissa site. • Manifest No. 1490508 generated through online manifest system in GPCB XGN on 22/12/2021 also reflected the same. • Arrangement of transportation was made by Authorized dealer of M/s DBL India Ltd (Dalmia Bharat Limited, Odisha). i.e. Sangam Enviro Pvt. Ltd. who was to arrange for hazardous waste collection, transportation and co-processing consultancy service charges. • The supporting document regarding the same is enclosed as Annexure-X (Dated: 24.05.21. & Dated: 13.11.21). • Further, we also received a Tax invoice no. 1141 dated 01/01/2022 for the said tanker, as proof that the tanker reached Dalmia Cement Bharat Ltd's facility in Orissa (enclosed with Annexure-III). • Later, It was reported that hazardous waste material did not reach M/s DBL India Ltd (Dalmia Bharat Limited, Odisha)'s site. Upon getting information of the same, we immediately blacklisted all business with Sangam Enviro Pvt Ltd. Copy of email sent to Sangam Enviro Pvt Ltd informing of the same is enclosed in Annexure-XI.



Sr. No.	Reason of Closure	Compliance / Clarification
		<ul style="list-style-type: none"> Further, we have intimated Jhagadia Police Station through our letter dated 27/01/2022 regarding the the same. (Enclosed in Annexure-XII). Finally, we informed the same to M/s DBL India Ltd (Dalmia Bharat Limited, Odisha) as Sangam Enviro Pvt. Ltd was nominated by Dalmia Bharat Limited as authorized dealer w.r.t. arrange the transporter. Copy of email attached as Annexure-XIII. Even the honorable Ahmedabad High Court Of Gujarat in the judgement of Mayank Jayant Shah Versus State of Gujarat stated that “The communication on record suggests that the letter of Authorisation was given by Dalmia to Sangam, whereby Sangam was authorized to provide the work of collection, transportation of hazardous waste material to Dalmia Cement Bharat Limited plants at Odisha, Karnataka and Bihar.....it was the responsibility of the transporter to take waste products to its destination. The petitioner company or the petitioner himself would have no knowledge of any misdeed of the transporter. The liability would lie on the company which engages the transporter and it is the duty of the transporter to see that the waste product reaches plant or to its destination.” Attached relevant extract from the judgement in Annexure XXV
14.	During inspection on dated 16/03/2022, it was observed that as per responsibility of sender of Hazardous waste, unit has not ensured that the hazardous wastes have reached its intended destination through GPS tracking system.	<ul style="list-style-type: none"> As, discussed in point-13, Sangam Enviro Pvt. Ltd. was appointed by M/s DBL India Ltd (Dalmia Bharat Limited, Odisha) as a facilitator to arrange for Hazardous waste collection, transportation and co-processing consultancy service charges. It is to be noted that Sangam Enviro Pvt. Ltd. has been nominated by M/s DBL India Ltd (Dalmia Bharat Limited, Odisha). The supporting document regarding the same is enclosed as Annexure-X (Dated: 24.05.21. & Dated:13.11.21) Hence, tax invoices are issued by Sangam Enviro Pvt. Ltd. and manifest details contains the name of the transporter.
15.	Transporter details mentioned in manifest and that mentioned in tax invoices are found contradictory.	
16.	GPS tracking of hazardous waste disposed through M/s. Sangam Enviro Pvt. Ltd. is not ensured by the unit and unit is unable to furnish	<ul style="list-style-type: none"> Every single dispatch of hazardous waste has been done via online manifest system through GPCB-



Sr. No.	Reason of Closure	Compliance / Clarification
	details regarding any GPS records for movement of hazardous wastes.	<p>XGN. Also, we have maintained all the dispatch records on gate register and as well as weighing slip. All the details have already been shared with inspection notice reply dated 16/03/2022.</p> <ul style="list-style-type: none"> • Also, we used to ensure that M/s DBL India Ltd (Dalmia Bharat Limited, Odisha) has received the waste and that it reached its intended destination based on sign and/or stamp of Dalmia Bharat Limited on the Receivers' copy of Manifests. • Receiver's copy of manifest for Tanker No. GJ06ZZ6221 & GJ06TT8555 (enclosed as Annexure-XIV). • After your visit dated 07/01/2022, we have started keeping the records of GPS tracking and hereby attaching few illustration details of hazardous waste transportation for the disposal in Annexure-VI. (already mentioned in point-6, 9 & 12) • Additional GPS tracking data of all waste dispatches post January-2022 is available at our unit.

As advised in the revocation letter, we have also paid Rs 50 Lacs to Gujarat Pollution Control Board by RTGS on 5th April, 2022. Attached in **Annexure-I** copy of the proof of payment, and and letter submitted to GPCB informing of the same.

Here, we are submitting followings documents & details as per your requirements for the revocation of Closure order;

Sr. No.	Details	Compliance
1.	Form of revocation Application	Annexure-XV
2.	Reasons for Closure and Compliance status	Mentioned Above
3.	Notarized Legal Undertaking for compliance of closure direction	Annexure-XVI
4.	Notarized Legal Undertaking for trial revocation	Annexure-XVII
5.	Notarized Legal Undertaking confirming that no hazardous waste for co-processing will be dispatched till necessary amendment from GPCB is sought	Annexure-XXIV



6.	Bank Guarantee as per policy worth INR 2.5 Lakh in favor of Gujarat Pollution Control Board payable at Gandhinagar and valid up to 30/04/2023 .	Annexure-XVIII
7.	Monthly return (Form D2)	Refer Annexure-XV-A
8.	Annual Report (Form D5)	Refer Annexure-XV-B
9.	Power & Water Supply disconnection letter, if applicable	Power disconnection letter Annexure-XXIII
10.	Copy of PAN Card of Industry and authorized person along with authority letter by company secretary	Refer Annexure-XIX Authority Letter not applicable as it is to be signed by director only
11.	Company Profile	Annexure-XX
12.	List of Share Holders & Directors with DIN number	List of Share Holders & Directors along with DIN No. attached as Annexure-XXI
13.	ROC Codes/ Details	Annexure-XXII

Looking to the above clarifications, we humbly request you to revoke the closure order at your earliest.

We hope the above clarification is adequate and please intimate us in case you need further clarifications. We also ensure you for the full compliance to the direction of GPCB and our best effort for pollution control and environment preservation.

Looking forward to your prompt and favorable action.

Thanking You
Sincerely Yours,

For, **CHEMIE ORGANIC CHEMICALS (INDIA) PVT. LTD.**

FOR CHEMIEORGANIC CHEMICALS (INDIA) PVT. LTD.

Director.

Authorized Signatory

Encls.:

- Annexure- I** : NEFT proof of payment of Rs 50 lacs and covering letter to GPCB for proof of payment of Rs 50 lacs with received proof
- Annexure -II** : Photographs of the drums with proper nomenclature.
- Annexure- III** : Tax invoice no. 1141 dated 01/01/2022
- Annexure- IV** : Intimation letters regarding co-processing waste dated 20/01/2022
- Annexure- V** : Copy of email to M/s. Dalmia Bharat Limited w.r.t. copy-7 of manifest
- Annexure- VI** : GPS tracking records



- Annexure- VII** : Copy of CCTV repair invoice
- Annexure- VIII** : GPCB circular dated 04/06/2021
- Annexure- IX** : Details of Hazardous waste generation & disposal
- Annexure-X** : Letter from Dalmia Bharat Limited dated 24/05/2021 & 13/11/2021
- Annexure-XI** : Copy of email to Sangam Enviro Pvt. Ltd. w.r.t. terminating contracts
- Annexure-XII** : Intimation letter dated 27/01/2022 to Jhagadia Police Station
- Annexure-XIII** : Copy of email to Dalmia Bharat Limited w.r.t. termination of contracts with sangam Enviro Pvt. Ltd.
- Annexure-XIV** : Received copy of manifest from Dalmia Bharat Limited
- Annexure- XV** : Application for Revocation of Closure Order
 - Annexure-A** : Form D2
 - Annexure-B** : Form D5
- Annexure-XVI** : Notarized Legal Undertaking for compliance of closure direction
- Annexure-XVII** : Notarized Legal Undertaking for trial revocation
- Annexure-XVIII** : Copy of Bank Guarantee worth Rs. 2.5 lakhs
- Annexure-XIX** : Company PAN Card
- Annexure-XX** : Company Profile
- Annexure-XXI** : List of Directors with DIN number
- Annexure-XXII** : ROC Codes/ Details
- Annexure-XXIII** : Water & Power disconnection letters
- Annexure-XXIV** : Notarized Legal Undertaking confirming that no hazardous waste for co-processing will be dispatched till necessary amendment from GPCB is sought
- Annexure-XXV** : Extract from the judgement Mayank Jayant Shah Versus State of Gujarat

Copy To,

Regional Office,

Gujarat Pollution Control Board,
Ankleshwar Cleaner Technology Development Center Building (ARAIL),
1st Floor, Plot No: 1501, GIDC Estate,
Ankleshwar - 393 002, Dist: Bharuch.



Annexure-I

**CHEMIEORGANIC**
Chemicals (India) Pvt. Ltd.HEMU PLAZA, STATION ROAD,
VILE PARLE (WEST),
MUMBAI 400 056, INDIA
PHONE : 91-22-26114891 (5 LINES),
FAX : 91 - 22 - 26113076
E-mail : info@chemieorganic.comGPCB ID: 15014 Unit: Ankleshwar
05th April, 2022

To,
Gujarat Pollution Control Board, (Head Office)
Paryavaran Bhavan, Sector - 10 A,
Gandhinagar - 382 010.

Kind Attn. : Mr. A.V. Shah
Subject : Regarding payment of Environmental Damage Compensation (EDC)
Reference : Closure order vides Letter No. GPCB/ANK/ CCA-164(10)/ID-
15014/637392 dated 01/04/2022.

Respected Madam,

With respect to above referred letter (Ref-1) bearing closure notice, we were ordered to pay Rs. 50 lakhs as interim Environment Damage Compensation.

We would like to mention that we have made the payment for Environmental Damage Compensation worth **INR. 50,00,000** through RTGS on **05/04/2022**. The acknowledgement slip for the same is attached as **Annexure-I**.

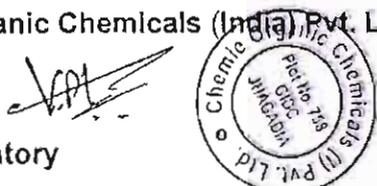
We are in process to submit our application for closure revocation. We hereby humbly request you to revoke the closure order at your earliest.

We hope above clarifications are in line with the requirements and please intimate us in case you need any further clarifications or information.

Sincerely Yours,

For, Chemie Organic Chemicals (India) Pvt. Ltd.

Authorized Signatory



05/04/22
Gujarat Pollution Control Board
Head Office
Sector No.-10-A,
Gandhinagar-382010

Encl. **Annexure-I: RTGS slip for payment of Environmental Damage Compensation**

Factory : Plot No. 758, G.I.D.C., Jhagadia, Dist. Bharuch - 393110 Gujarat, India



CHEMIEORGANIC
Chemicals (India) Pvt. Ltd.



HEMU PLAZA, STATION ROAD,
VILE PARLE (WEST),
MUMBAI 400 056, INDIA
PHONE : 91-22-26114891 (5 LINES),
FAX : 91 - 22 - 26113076
E-mail : info@chemieorganic.com

GPCB ID: 15014 Unit: Ankleshwar

Annexure-I

RTGS slip for payment of Environmental Damage Compensation

Domestic Funds Transfer		
Send Amount 500000.00	Payment Currency INR - INDIAN RUPEES	Payment Amount 500000.00
Account Name Chemie Organic Chemicals Pvt	Payment Method Domestic Funds Transfer	
Branch Name MUMBAI, INDIA	Payment Type	
Payment Details		
Amount INR 500000	Sub Status -	
Transaction Reference Number 9876543210	Value Date 04/05/2022	Payment Details
Executive Date 24/05/2022	Confidential No	
Product Code 4700	Purpose Code CASH	Purpose of Payment CASH MANAGEMENT TRANSFER
Beneficiary Details		
Beneficiary Name GUJARAT POLLUTION CONTROL BOARD	Beneficiary Bank Routing Code 080000122XXXXX	Beneficiary Account Type Current
Beneficiary Address Line 1	Beneficiary Bank Name 0800001220	Beneficiary Account Number 10233062234
Beneficiary Address Line 2	Beneficiary Bank Address Line 1 GKRDHRECLF	DISCLAIMER As per RBI guidelines, this will be effective based solely on the Beneficiary Account Number information and the Beneficiary name. Signature will not be used for verification.
Beneficiary Address Line 3	Beneficiary Bank Address Line 2	
Beneficiary Address Line 4		

Transaction Details

Transaction Details For 352008001

Account Number 352008001	Amount -5000000.00	Currency INR
Bank Name CITIBANK	Bank Reference 3152500687	Value Date 04/05/2022
Branch Name MUMBAI INDIA	Branch Number 835	Entry Date 04/05/2022
Account Name CHEMIE ORGANIC CHEMICALS (I)PVT	Statement Date 04/05/2022	IBAN Number --
Customer Name CHEMIE ORGANIC CHEMICALS (I)PVT LTD	Customer Number 352008	Customer Reference 09520AOIYHK
Branch Tax ID Number --		

Additional Details

Field Name	Value
Product Type	Funds Transfer
Payment Details	UTR CITIH22095704680
Beneficiary Account/ID	10325062238
Beneficiary Name/Address	GUJARAT POLLUTION CONTROL BOARD
Beneficiary Bank Account/ID	SBIN0001355
Beneficiary Bank Name/Address	GANDHINAGAR
Posted Time	17:13:25

Legal Text

We have Debited your Account.

-TRUE COPY-



GUJARAT POLLUTION CONTROL BOARD

ANNEXURE R/16

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

BY R.P.A.D.

STAY OVER DIRECTION UNDER SECTION -5 OF ENVIRONMENT (PROTECTION) ACT-1986 FOR THE VIOLATIONS OF THE HAZARDOUS & OTHER WASTE (MANAGEMENT & TRANSBOUNDARY MOVEMENT) RULES -2016 AS AMENDED FROM TIME TO TIME

WHEREAS you are having an industrial plant situated at Plot No: 758, GIDC JHAGADIA, DIST: BHARUCH.

AND WHEREAS Gujarat Pollution Control Board has granted Consolidated Consent and Authorization (CC&A), AWH -99736, valid up to 16/10/2023 with certain conditions.

AND WHEREAS GPCB has issued direction under Section-5 OF ENVIRONMENT (PROTECTION) ACT- 1986 for the closure of your industrial plant vide letter No. GPCB/ANK/CCA-164(10)/ID-15014/637392, dated 01/04/2022 for the reasons stated there in.

AND WHEREAS you have submitted undertaking dated 16/04/2022 for compliance of closure direction.

AND WHEREAS, you also submitted Rs. 50,00,000/- (Rs. Fifty lacs) to the Board as an Interim Environmental Damage Compensation (EDC).

AND WHEREAS you have submitted the Bank Guarantee of Rs. 2,50,000/- of Bank of Baroda, valid up to 30/04/2023.

AND WHEREAS, during the inspection of your industrial plant on 06/05/2022 and by the authorized officer of the Board, and observed that:

1. During inspection unit is found not in operation and unit has submitted a legal undertaking dtd.28.04.2022 regarding not manufacturing Meta Chloro Aniline till they will get necessary amendments and approvals in CCA from the Board.
2. As per details furnished during inspection unit has now prepared an internal SOP for the transport of hazardous waste vide Doc. No. EHS/P/03 effective date 01.04.2022.
3. Unit has now started to maintain the GPS records of hazardous waste movement from their unit.
4. At present CCTV is found operational and backup footages for about 2 months are observed maintained by the unit.
5. As per records unit has now started disposal of spent acids through online manifest system.
6. During inspection it is observed that nomenclatures are done on various drums filled with product, in-process materials and are stored in proper manner within unit premises.
7. Unit has started to maintain logbook regarding hazardous waste stock - generation - disposal. Details regarding last three months hazardous waste generation - disposal and present stock furnished by the unit.

(P.T.O.)

Clean Gujarat Green Gujarat

ISO - 9001 - 2008 & ISO - 14001 - 2004 Certified Organisation

Outward No. 1717/1610/2022

ORDER

Under the above circumstances, I D.M.Thaker, Member Secretary of Gujarat Pollution Control Board in exercise of the power conferred on file no. Legal-G-28 under section (5) of the Environment (Protection) Act -1986, is directed to revoke for **THREE MONTHS** the closure order issued vide letter No. GPCB/ANK/CCA-164(10)/ID-15014/637392, dated 01/04/2022 with following conditions:

- 1) You shall comply conditions of CCA.
- 2) Unit shall comply with HOWMR-2016 i.e Hazardous waste generation and safe disposal or sending to end user using online manifest system and GPS mounted vehicle (AIS-140 complaint GPS Device) and its record maintenance.
- 3) Unit shall comply with any further directions of Hon. NGT in the matter of O.A. 05/2022 or any other legal matter related to this case.

For and on behalf of
Gujarat Pollution Control Board,

D. M. Thaker
16/7/2022

(D.M.Thaker)
MEMBER SECRETARY

NO: GPCB/ANK/CCA-164(10)/ID-15014/

Dated: /07/2022

Issued to:

M/s. CHEMIE ORGANIC CHEMICAL (I) PVT. LTD.

PLOT NO: 758,
GIDC JHAGADIA,
DIST.BHARUCH

COPY TO: -

1. The Dy. Engineer

Dakshin Gujarat Vij Company Ltd (DGVCL),
Industrial Sub-Division office, DGVCL,
Near O.N.C.C.,

Ankleshwar, Dist. Bharuch.....

With a request to Re-connect the Electric supply of M/s. CHEMIE ORGANIC CHEMICAL (I) PVT. LTD., PLOT NO: 758, GIDC JHAGADIA, Dist. Bharuch **FOR THREE MONTHS** from the date of issue of this order.

Outward No: 65/2022



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN
Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

2. The Chief Officer

Office of the Notified Area Authority

Plot No.40,

GIDC Jhagadia,

Dist: Bharuch.....

With a request to Re-connect the Water supply of M/s. **CHEMIE ORGANIC CHEMICAL (I) PVT. LTD.**, PLOT NO: 758, GIDC JHAGADIA, Dist. Bharuch **FOR THREE MONTHS** from the date of issue of this order.

3. Regional Officer,

Gujarat Pollution Control Board,

Regional Office,

Ankleshwar... pls send fresh IR/AR with compliance of this direction in time limit.

For and on behalf of
Gujarat Pollution Control Board,

(D.M.Thaker)
MEMBER SECRETARY

-TRUE COPY-

Outward No: 678147, 16/07/2022

Clean Gujarat Green Gujarat

ISO - 9001 - 2008 & ISO - 14001 - 2004 Certified Organisation